

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA. NO. 92 OF 2023

In the matter of :

Neel Mani

.....Applicant

Versus

Municipal Corporation of Delhi & Others

..... Respondents

**NDOH 04.09.2023**

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(D. K. Singh)  
Sr. Env. Engineer,  
Delhi Pollution Control Committee

New Delhi

Dated: 30<sup>th</sup> August, 2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA. NO. 92 OF 2023

(1)

In the matter of :

Neel Mani

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL  
COMMITTEE WITH RESPECT TO THE ORDER DATED 14.07.2023.**

1. That the above mentioned case relates to health-hygiene issue on account of establishment and operation of secondary garbage storage depot (Dhalao) next to Plot No. 74, West Friends Colony, New Delhi.
2. That this Hon'ble Green Tribunal in the order dated 14.07.2023 has referred another case O.A. No. 267/2020 "Anubhav Vs. North Delhi Municipal Corporation" on the similar type of matter regarding non removal of garbage at Karol Bagh and order dated 07.04.2021 passed by the Hon'ble Tribunal in the said matter including following :

*"Tribunal considering the problems being faced by the residence of Delhi on account of operation of Dhalaos the Tribunal held:*

- "5. We find that as per Rule 15 of the Solid Waste Management Rules, 2016, the requirements of storage facility for the solid waste are specified. The Dhalao system currently in use in Delhi needs to be compliant with the said Rules. To ensure this, we direct a joint Committee of Secretary, Urban Development, Delhi, CPCB, DPCC and Local Bodies in Delhi to hold a joint meeting within one month from today. The meeting may be presided over by the Secretary, Urban Development, Delhi. The nodal agency will*

*be CPCB and DPCC for coordination and compliance. Further action may be taken in accordance with the decision taken in the said meeting. If necessary, CPCB may issue an appropriate Standard Operating Procedure (SOP) on the subject applicable in all States/UTs.”*

3. That this Hon'ble Green Tribunal vide order dated 14.07.2023 in OA. NO. 92 of 2023 directed that status report may be filed by MCD and DPCC within four weeks and list the matter on 4th September, 2023.
4. That in compliance to the order of Hon'ble National Green Tribunal dated 07.04.2021 in O.A. No. 267/2020 "Anubhav Vs. North Delhi Municipal Corporation" a meeting was taken by the Secretary, Urban Development, Govt. of NCT of Delhi on 08.07.2021 and minutes of the said meeting were sent to Local Bodies, CPCB and Urban Development Department, Govt. of NCT of Delhi vide letter dated 26.08.2021 for urgent necessary action and sending the information / updated status to DPCC within 7 days as mentioned in the said minutes.

Following decisions were taken in the said meeting of Secretary, Urban Development, Govt. of NCT of Delhi, held on 08.07.2021:-

- (i) All the local bodies in NCT of Delhi shall take all necessary measures in order to ensure timely removal of solid waste from all dhalaos/collection points and in case of failure, shall take necessary action against the concerned person.
- (ii) All the local bodies shall provide information and updated status in respect of total number of dhalaos/collection points along with timelines and compliance in respect of Rule 15 of the Solid Waste Management Rules, 2016, in the enclosed Annexures-I and Annexures -II. The said information shall be sent to the DPCC through email within 7 days positively and hard copy signed by the concerned senior officer of the department.
- (iii) Central Pollution Control Board if necessary shall prepare a Standard Operating Procedure (SOP) and send the same to DPCC through email.

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Copy of the minutes of the meeting taken by the Secretary, Urban Development, Govt. of NCT of Delhi on 08.07.2021 issued vide letter dated 26.08.2021 is enclosed as **Annexure – 1.**

5. That Reminders were sent through email on 29.09.2021, 25.11.2021 and 11.01.2023 to Local Bodies & CPCB since information / updated status was not received with respect to the minutes of the meeting taken by the Secretary, Urban Development, Govt. of NCT of Delhi on 08.07.2021. Delhi Cantonment Board submitted its reply vide letter dated 06.09.2021 along with status in Annexure-I & II informing that in their area there were 10 No. of Dhalaos and all the 10 Dhalaos were compliant with Rule 15 of the Solid Waste Management Rules, 2016.

6. That Solid Waste Monitoring Committee (SWMC) headed by Hon'ble Lt. Governor, Delhi has been constituted by the Hon'ble National Green Tribunal vide order dated 16.02.2023 in OA. No. 606/2018 in the matter of "Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues". Chief Secretary, GNCTD is Convener and Secretaries / HODs of various Ministries / Departments of Govt. of India / Delhi are members of the said Committee.

An Action Plan for Solid Waste Management in Delhi has been prepared and an order dated 06.04.2023 has also been issued by Chief Secretary, Delhi. Copy of the said Action Plan and Order dated 06.04.2023 were sent to concerned Departments for necessary action including providing required information as mentioned in the said order & Action Plan. Copy of the order dated 06.04.2023 issued by Chief Secretary, GNCTD has already been submitted to Hon'ble National Green Tribunal in OA. No. 92 of 2023 along with status report filed by DPCC on 25.04.2023.

First meeting of the Solid Waste Monitoring Committee was held on 25.04.2023 and copy of the minutes of the meeting are enclosed as **Annexure – 2.**

7. That pursuant to the order of Hon'ble Green Tribunal dated 14.07.2023 in O.A. No. 92/2023, a letter was issued to MCD on 11.08.2023 referring the above mentioned orders of Hon'ble Green Tribunal, Minutes of the meeting taken by Secretary, Urban Development, GNCTD on 08.07.2021, order dated 06.04.2023 of Chief Secretary, GNCTD and Action Plan of Solid Waste Management in Delhi prepared by Solid Waste Monitoring Committee (SWMC) constituted by Hon'ble National Green Tribunal vide order dated 16.02.2023 in OA No. 606 / 2018 regarding Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues, seeking present status regarding closure of Dhalaos in Delhi w.r.t. order dated 06.04.2023 of Chief Secretary, GNCTD and Action Plan of Solid Waste Management in Delhi etc.

Copy of the letter dated 11.08.2023 issued by DPCC to MCD is enclosed as

**Annexure – 3.**

In response to the above mentioned letter of DPCC Dated 11.08.2023, MCD vide letter dated 28.08.2023 has provided information including information related to Dhalaos and the same is enclosed as **Annexure – 4.**

As per the said letter dated 28.08.2023 of MCD, there are total 572 No. of Dhalaos and the Dhalaos are compliant with Rule 15 of the Solid Waste Management Rules, 2016.

In the said reply MCD has also informed that initially, there were 1491 No. of Dhalaos out of which 919 No. of Dhalaos have already been closed and 572 No. of Dhalaos are functional. Further, out of 919 No. of closed Dhalaos, 514 No. of Dhalaos have been converted into alternative use, 173 No. of Dhalaos are proposed for alternative use, 109 No. of Dhalaos have been demolished which were situated on Right of Way (ROW) and 123 No. of Dhalaos are closed but not in use. Additionally, one Dhalao per ward will be retained for catering to sweeping waste and channel silt and the remaining Dhalaos will be closed by December, 2024.

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Following are the Alternative Use of Dhalaos as informed by MCD in the said letter :

- Amul Milk Booth
- MRF
- EV Infrastructure (IGL)
- Library
- Reading Room
- Training Centre for less privileged women & Children
- Safaikaramchari Attendance Shelter
- Senior Citizen Recreation Centre
- Decentralized Composting Pits

8. That as mentioned in the order dated 06.04.2023 of Chief Secretary, GNCTD, there is No Dhalaos in the areas under the jurisdiction of New Delhi Municipal Council (NDMC) and Delhi Cantonment Board(DCB).

9. That a letter dated 11.08.2023 was issued by DPCC to CPCB with request to send the Action Taken Report (regarding Standard Operating Procedure (SOP) for Dhalaos / Storage Facility of Solid Waste) w.r.t above mentioned orders and Minutes of the meeting taken by Secretary, Urban Development, Govt. of NCT of Delhi on 08.07.2021. Reply of CPCB with respect to the said letter of DPCC is awaited.

Copy of the letter dated 11.08.2023 issued by DPCC to CPCB is enclosed as **Annexure – 5.**

10. That inspection of the two Dhalaos mentioned in the said orders of Hon'ble Green Tribunal dated 07.04.2021 and 14.07.2023 were carried out jointly by DPCC and MCD officials on 21.08.2023 and brief of observations and information gathered during the inspections are as follows :

**(1) Dhalao located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi-05**

(i) The Dhalao is located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi and having area of about 120 sq. meters. Dhalao is surrounded by residential

areas and open (Not covered from the top). Walls of Dhalao found in broken / damaged condition.

- (ii) Dhalao is being operated & maintained by M/s Metro Waste Handling Private Limited on behalf of Municipal Corporation of Delhi.
- (iii) Unhygienic condition and smell due to storage of Municipal Solid Waste / Garbage observed during the inspection.
- (iv) As informed, the Dhalao receives about 25 Tons per day (TPD) of Municipal Solid Waste from Bapa Nagar, Military Road, Tank Road, Anand Parbat and Teacher Colony. Mixed Municipal Solid Waste found stored at the Dhalao. The collected Municipal Solid Waste from the Dhalao is sent to Bhalswa Dumpsite without any processing.
- (v) Municipal Solid Waste from the Dhalao is lifted in three shifts through one truck in each shift.
- (vi) Representatives of MCD informed that Dhalao will be closed within a month and Municipal Solid Waste will be sent to FCTS (Fixed Compactor Transfer Station) located near Anand Parbat, Adjacent to Military Road.

Copy of the Report of the Joint Inspection by Team of DPCC and MCD of the Dhalao located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi-05 on 21.08.2023 is enclosed as **Annexure – 6.**

**(2) Dhalao located next to Plot No. 74, West Friends Colony, Delhi- 110065.**

- (i) The Dhalao is located next to Plot No. 74, West Friends Colony, Delhi- 110065 and having total area of about 80 sq. meters out of which about 20 Sq. meter is covered. Dhalao is having a metal Gate at the front side.
- (ii) Dhalao is being operated & maintained by M/s DDSIL (Dakshini Delhi Swatch Initiative Limited) on behalf of Municipal Corporation of Delhi.
- (iii) Smell / Unhygienic condition not observed at the Dhalao. Three Metal Containers [Two for Wet Waste (Biodegradable Organic Waste) & One for Recyclable / Non Biodegradable Waste] found at the site of Dhalao.
- (iv) No Municipal Solid Waste found during the inspection. It was informed by the representatives of MCD that Door to Door collection of MSW is being done by MCD and this Dhalao receives about 3 Tons per day of Municipal Solid Waste

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(mainly Green / Horticulture Waste) from Friends Colony West (about 150-200 houses). Some Municipal Solid Waste is also dumped by the local people at the Dhalao. Municipal Solid Waste received at the Dhalao is segregated into Dry and Wet Waste. Wet waste is sent to Departmental Compost Pits and Dry Waste is sent to Waste to Energy Plant at Okhla.

(v) Municipal Solid Waste from Dhalao is lifted through MTS (Mobile Transfer Station) Trucks by 12:30PM every day.

(vi) Representatives of MCD informed that the Dhalao shall be closed by December, 2024

Copy of the Report of the Joint Inspection by Team of DPCC and MCD of the Dhalao located next to Plot No. 74, West Friends Colony, Delhi- 110065 on 21.08.2023 is enclosed as **Annexure – 7.**

11. That after the joint inspection of above mentioned two Dhalaos on 21.08.2023, a letter has been issued by DPCC on 30.08.2023 with directions to MCD to ensure:

- (a) cleanliness & hygienic conditions at the abovementioned Dhalaos
- (b) that there is no smell from the operation of Dhalaos till their closure
- (c) take urgent necessary action for closure of both the abovementioned Dhalaos at the earliest
- (d) that segregated Municipal Solid Waste is received and processed at the Municipal Solid Waste Processing Facilities in Delhi as per the provisions of the Solid Waste Management Rules, 2016.

Copy of the letter dated 30.08.2023 issued by DPCC to MCD is enclosed as **Annexure – 8.**

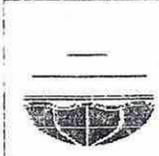
12. That it is essential that MCD should eliminate open Dhalaos within a timeframe at the earliest and also clears Municipal Solid Waste periodically and timely. There has to be regular and effective door to door collection from households and its enforcement on the part of MCD.

That the status report may kindly be taken on record.

  
(D.K.Singh)

Senior Environmental Engineer  
Delhi Pollution Control Committee

New Delhi  
Dated: 30.08.2023



**DELHI POLLUTION CONTROL COMMITTEE**  
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
 4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-VII/2021/ 1722 - 2.9

Dated: 26/08/2021

### Minutes of the Meeting

Please find the enclosed herewith the minutes of the meeting under the Chairmanship of Secretary (UD), GNCT of Delhi held on 08.07.2021 at 3.00 p.m. in compliance of Hon'ble NGT order dated 07.04.2021 in O.A No. 267/2020 titled as "Anubhav Vs. North Delhi Municipal Corporation" for urgent necessary action and sending the information/updated status to the DPCC within 7 days as mentioned in the said minutes.

  
 (Satender Kumar)  
 Sr. Env. Engineer,  
 CMC-VII

Enclosure: As Above

To, (By email):

1. The Chairman, NDMC, Palika Kendra, New Delhi.
2. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
3. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
4. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial area, Patparganj, Delhi-92.
5. The chief Executive officer, Delhi Cantonment Board, Delhi Cantt, Delhi.
6. Member Secretary, Central Pollution Control Board, Govt. of India, Karkardooma, Delhi-52.
7. Member Secretary, Delhi Pollution Control Board, GNCT of Delhi, ISBT 4<sup>TH</sup> Floor, Kashmere Gate, Delhi-06.
8. The secretary, Urban Development Department, Govt of NCT of Delhi.

o/c

**Minutes of the meeting under the Chairmanship of Secretary (UD), GNCT of Delhi held on 08.07.2021 at 3.00 p.m. in compliance of Hon'ble NGT order dated 07.04.2021 in O.A. No. 267/2020 titled as "Anubhav Vs. North Delhi Municipal Corporation".**

In compliance to the directions of the Hon'ble National Green Tribunal dated 07.04.2021 in O.A. No. 267/2020 in the matter of "Anubhav Vs North Delhi Municipal Corporation, was taken by the Secretary, Urban Development, Govt. of NCT of Delhi, on 08.07.2021 at 3.00 p.m. through video conferencing.

As per the directions of the Hon'ble National Green Tribunal, the Dhalao system currently use in Delhi need to be compliant with the Rule 15 of "Solid Waste Management Rules, 2016". Rule 15 of the SWM Rules, laid down the requirement of storage facility for the solid waste. Hon'ble Tribunal further directed to Central Pollution Control Board (CPCB) to issue an appropriate standard operating procedure (SOP) on the subject.

Officers from various department including South Delhi Municipal Corporation, North Delhi Municipal Corporation, East Delhi Municipal Corporation, New Delhi Municipal Council, Delhi Pollution Control Committee and Urban Development Department attended the meeting. Officers of CPCB and Delhi Cantonment Board did not attend the meeting.

Secretary, Urban Development, Govt. of NCT of Delhi, welcomed all the participants. The various issues involved in the OA number 267/2020 was briefed to the participants, and are as:

- a. Grievance in this case was against non-removal of garbage from Military Road, Bapa Nagar side, Karol Bagh, where the NDMC used to collect the garbage, and is situated in the middle of the residential area. The activity causing acute respiratory health problems to the residents of the area. The heap of garbage smells out toxic gases which are very harmful in nature, making the whole area inhabitable.



- b. North DMC filed an action taken report in the matter, before the Hon'ble Green Tribunal alongwith photographs.
- c. The Tribunal was satisfied on the report of the North DMC. However observed that though the site in question is claimed to have been cleaned and the only an advisory has been issued to the waste handler for removing the waste twice and thrice in a day with no accountability for the past failures. The Municipal Corporation may consider this aspect and also strictly comply with its obligation maintaining vigil in the matter.
- d. Further, as per Rule 15 of the Solid Waste Management Rules, 2016, the requirement of storage facility for the solid waste are specified and the dhalao system currently in use in Delhi needs to be compliant with the said Rules. To ensure this, Hon'ble National Green Tribunal directed a joint Committee of Secretary, Urban Development, Delhi, CPCB, DPCC and Local Bodies in Delhi to hold joint meeting within one month.
- e. Member Secretary, DPCC informed that a format asking the compliance of the Rule 15 of the Solid Waste Management Rules, 2016, was forwarded to all local bodies through email on 05.07.2021. The required information are yet to be received by DPCC.

**After detailed deliberations on the subject following decisions were taken**

1. All the local bodies in NCT of Delhi shall take all necessary measures in order to ensure timely removal of solid waste from all dhalaos/collection points and in case of failure, shall take necessary action against the concerned person.
2. All the local bodies shall provide information and updated status in respect of total number of dhalaos/collection points along with timelines and compliance in respect of Rule 15 of the Solid Waste Management Rules, 2016, in the enclosed Annexures-I and Annexures -II. The said information shall be send to the DPCC through email [at Email ID -



teamcmc@dpc@gmail.com]. within 7 days positively and hard copy signed by the concerned senior officer of the department.

3. Central Pollution Control Board if necessary shall prepare a Standard Operating Procedure (SOP) and send the same to DPCC through email [at Email ID - teamcmc@dpc@gmail.com].

Meeting ended with a vote of thanks.



Compliance in Hon'ble NGT case in OA no. 267/2020 titled as :Anubhav Vs.  
North Delhi Municipal Corporation  
Name of Urban Local Body –

- a. Total Number of Dhalaos -
- b. Number of Dhalaos compliant with Rule 15 of Solid Waste Management Rules , 2016 –
- c. Number of non-compliant Dhalaos –
- d. Target date for ensuring compliance

SI No.	Number of Dhalaos	Timeline for complying as per Rule 15 of Solid Waste Management Rules, 2016	Action to ensure compliance



**Compliance of Rule-15 of the Solid Waste Management Rules, 2016 by ULB's  
(Hon'ble NGT Order in OA No. 267/2020)**

Rules	Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.	Compliance Status(y\Ye s/No)	If No, reason thereof and target deadline
15(i)	prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration.		
15(ii)	prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration.		
15(iii)	establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste.		
15(iv)	facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste.		
15(v)	frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation.		
15(vi)	prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency.		
15(vii)	direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body.		

*[Signature]*

15(viii) )	setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black.		
15(ix)	establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres.		
15(x)	ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee.		
15(xi)	direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body.		
15(xii)	provide training on solid waste management to waste-pickers and waste collectors.		
15(xiii) )	collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.		
15(xiv) )	collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation.		
15(xv)	set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.		

15(xvi) )	collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.		
15(xvii) )	transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;		
15(xviii) i)	transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility.		
15(xix) )	transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016.		
15(xx)	involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.		
15(xxi) )	phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.		
15(xxi) i)	<p>facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-</p> <p>a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;</p> <p>b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns.</p>		

*[Handwritten Signature]*

15(XXI ii)	undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules.		
15(XXI v)	make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;		
15(XX v)	make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be.		
15(XX vi)	submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation.		
15(XX vii)	submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation.		
15(XX viii)	the annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year.		
15(XXI v)	educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility.		
15(XX x)	ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.		
15(XX xi)	ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and		

15(XX XII)	frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and		
15(XX XIII)	<p>create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-</p> <ol style="list-style-type: none"> <li>i. not to litter;</li> <li>ii. minimise generation of waste;</li> <li>iii. reuse the waste to the extent possible;</li> <li>iv. practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;</li> <li>v. practice home composting, vermi-composting, bio-gas generation or community level composting;</li> <li>vi. wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for nonbiodegradable waste.</li> <li>vii. storage of segregated waste at source in different bins.</li> <li>viii. handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and</li> <li>ix. pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.</li> </ol>		
15(XX XIV)	stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over.		
15(XX XV)	allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.		

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15(XX XVI)	Investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites.		
15(XX XVII)	In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.		

*[Handwritten signature]*

**By Email / Speed Post**  
**URGENT/NGT MATTER**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006**  
visit us at: <http://dpcc.delhigovt.nic.in>

F.No. DPCC / WMC-II / OA No. 606 of 2018 / 2023 /4340-4368

Dated:22.05.2023

**Subject: Minutes of First Meeting of Solid Waste Monitoring Committee (SWMC) held on 25.04.2023.**

Please find enclosed herewith Minutes of First Meeting of the Solid Waste Monitoring Committee (SWMC) headed by Hon'ble Lt. Governor, Delhi and constituted by the Hon'ble National Green Tribunal vide order dated 16.02.2023 in OA. No. 606/2018 in the matter of "Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues" held on 25.04.2023 at 4:00PM in the Conference room at Raj Niwas, Delhi for urgent necessary action as mentioned in the said minutes.

  
(Dr. K.S Jayachandran)

Special Secy (Env.) Cum Member Secy, DPCC

**Enclosure: As Above**

**To,**

1. Secretary, Ministry of Environment & Forest and Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
2. Secretary, Ministry of Agriculture, Govt. of India, Krishi Bhavan, Dr.Rajendra Prasad Road, New Delhi.
3. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, Maulana Azad Road, New Delhi-110011.
4. Chairman, National Highways Authority of India (NHAI), G 5&6, Sector 10, Dwarka, Delhi-110075.
5. Directorate General, Central Public Works Department, Ministry of Housing and Urban Affairs, GoI, Nirman Bhawan, New Delhi-110011.
6. Director General, National Mission for Clean Ganga, 1st Floor, Major Dhyan Chand, National Stadium, India Gate, New Delhi.
7. General Manager, Northern Railway, Baroda House, New Delhi, Delhi 110001.
8. Director General (Forest), Ministry of Environment & Forest and Climate Change, Govt India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
9. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
10. Additional Chief Secretary (Industries), Department of Industries Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92
11. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi -110023.
12. Chairman, New Delhi Municipal Council, Palika Kendra, New Delhi-110001.
13. Pr. Secretary (Revenue) cum Divisional Commissioner, Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi,110054

14. Chairman, Delhi Pollution Control Committee, 5<sup>th</sup> Floor, Delhi Secretariat, I.P. Estate, Delhi-02
15. Commissioner of Police, Police Headquarters, Jai Singh Road, New Delhi-110001.
16. Pr. Secretary, Finance Department, Govt. of NCT of Delhi, 4<sup>th</sup> level, Delhi Secretariat, I.P. Estate, Delhi-02.
17. Principal Secretary (Environment & Forest), Govt. of NCT of Delhi, 6<sup>th</sup> Floor, Delhi Secretariat, I.P. Estate, Delhi-02.
18. Secretary, Urban Development Department, Govt. of NCT of Delhi, 9<sup>th</sup> Floor, Delhi Secretariat, I.P. Estate, Delhi-02
19. Pr. Secretary Cum Development Commissioner, Development Department, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-110054.
20. Principal Secretary (PWD), Govt. of NCT of Delhi, MSO Building (PWD Head Quarters), ITO, I.P. Estate, Delhi-02
21. Pr. Secretary, Irrigation & Flood Control Deptt. Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi.
22. Commissioner, Municipal Corporation of Delhi, 9<sup>th</sup> Floor, Dr. S.P.M Civic Centre, JLN Marg, Delhi.
23. Chief Executive Officer, Delhi Jal Board, Varunalaya, Ph-II, Jhandewalan, Delhi-110005
24. Secretary, Department of Information Technology, Govt. of NCT of Delhi, 9<sup>th</sup> Floor, Delhi Secretariat, I.P. Estate, Delhi-02
25. Pr. Chief Conservator of Forest, Govt. of NCT of Delhi, A Block, Vikas Bhawan, I.P. Estate, Delhi - 110002.
26. Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi-110001
27. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. Delhi-110010

**Copy for kind information to:**

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi-110054.
2. Staff Officer to Chief Secretary, GNCTD, 5<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, Delhi -02

  
**(Dr. K.S. Jayachandran)**  
Special Secy (Env.) Cum  
Member Secy, DPCC

**Minutes of the First Meeting of the Solid Waste Monitoring Committee (SWMC) headed by Hon'ble Lt. Governor, Delhi and constituted by the Hon'ble National Green Tribunal vide order dated 16.02.2023 in O A. No. 606 / 2018 in the matter of "Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues" held in the Conference Room at Raj Niwas on 25.04.2023 at 04: 00 PM.**

Attendance Sheet of the participants is at Annexure- "A"

Special Secretary (Environment) cum Member Secretary, DPCC presented before the Committee the status of various projects & action points of the "Action Plan for Solid Waste Management in Delhi" with special reference to responsibilities of concerned departments indicated in the order dated 06.04.2023 issued under the Chief Secretary and Convenor of the committee constituted in term of directions of NGT.

In this regard, discussions were held on following major action points:

1. 100 % Segregation at Source
2. Transportation of all Solid Waste for Processing
3. 100 % Processing of all Solid Waste (setting up new plants and augmentation of old plants)
4. Bioremediation of entire legacy waste
5. Setting up of Engineered Sanitary Landfill
6. 100 % Processing of special waste (Domestic Hazardous Waste, Sanitary Waste, Plastic Waste, Horticulture Waste, Dairy Waste)
7. Other Issues

**The committee was informed the present Scenario of Solid Waste Management in Delhi:**

• Municipal Solid Waste (MSW) Generation	: 11328 TPD
• Processing + Recycling Capacity of Existing MSW Facilities	: 8229 TPD (72.6 % of Generation)
• Processing + Recycling of MSW	: 7086 – 8158 TPD (62.5% - 72 %)
• Gap in Processing Capacity	: 3099 TPD (27.4 % of Generation)
• Gap in Processing	: 3170 – 4242 TPD (27.9% - 37.4 %)
• Processing Capacity by December, 2023	: 8599 TPD ( 76 % of Generation)
• Processing Capacity by December, 2024	: 9699 TPD ( 85.6 % of Generation)
• Processing Capacity by August, 2026	: 12699 TPD (112 % of Generation)
• Processing Capacity by August, 2027	: 14699 TPD (129 % of Generation)

**Following are the deliberations and decisions taken in the meeting:**

**1. 100 % Collection and Segregation of MSW at Source**

All the three local bodies in Delhi (MCD, NDMC & DCB) have informed regarding 100 % collection of MSW from their areas. It was informed that NDMC has achieved 100% segregation at source in NDMC area. DCB has achieved 100% segregation at source in 03 wards, 95% segregation in one ward and 90% segregation in 04 wards. Timeline to achieve 100% segregation at source in DCB area is July, 2023. MCD has achieved 50% segregation in its areas and timelines for achieving 75 % segregation at source is December, 2023 and for 100 % segregation at source is December, 2024.

Hon'ble Lt. Governor showed his displeasure over less segregation % at source in the areas of MCD and directed MCD to shorten the timelines for achieving 100% segregation at source.

Commissioner, MCD informed that if challan is issued to defaulters for non-segregation of MSW at source, there is lot of hue and cry. Commissioner, MCD also informed that there is less consumption/ demand of the compost produced by the compost plants / decentralized compost plants.

**After detailed discussions, following directions were given by the Hon'ble Lt. Governor:**

- i. All the three local bodies in Delhi shall ensure 100 % collection of MSW in their areas.
- ii. DCB shall ensure achieving 100% segregation of MSW at source within the given timelines of July,2023.
- iii. MCD shall shorten the timelines given for achieving 100% segregation of MSW at source and revised ward wise timelines alongwith responsible officers shall be provided to the convenor of SWMC within 10 days.
- iv. Compost produced from the compost plants shall be used in the parks by the park owning agencies and other Departments for Horticulture purpose.
- v. MCD will explore the possibility of selling the compost to the farmers / citizens in and surrounding areas of Delhi at subsidized rate.
- vi. MCD will explore the possibility of marketing of the compost produced by the compost plants with the help of fertilizer companies.
- vii. Performance audit for 100 % collection of MSW shall be completed by all the three local bodies by 30th September, 2023 as mentioned in the order dated 06.04.2023 of Chief Secy.

## **2. Transportation of MSW**

It was informed that MCD is having 8324 total operational vehicles for transportation of MSW out of which 2650 vehicles are with GPS facility. NDMC is having 70 vehicles and all are having GPS facility. DCB has 41 vehicles out of which 50% are with GPS facility.

Commissioner, MCD informed that all the mechanized vehicles (Motor Vehicles) used for transportation of MSW are having GPS facility however wheel barrows / cycle rickshaws (manually operated) are without GPS. Dashboard for public domain for transparency and community engagement has been prepared and will be functional soon according to timelines.

## **3. Illegal Dumping of MSW / Garbage**

Member Secretary, DPCC informed that complaints / grievances are received on the Green Delhi App. regarding illegal dumping of MSW / Garbage / Malba on road sides / vacant lands etc. and the same are forwarded to concerned local bodies for redressal of the complaint with in time bound manner. Some of the photographs received on Green Delhi App. regarding dumping of MSW / Garbage / Malba were shown to the Committee.

Commissioner MCD informed that sweeping of roads / streets starts at 7:00 AM and sweepers work for 8 hours up to 3:00 PM in a single shift. MCD has recently started sweeping of roads / streets in two zones from 05:30 AM on experimental basis and results are encouraging. It was also informed that in commercial areas sweeping is done twice in a day in two shifts (Morning & Evening) however in rest of the areas sweeping is done once in a day in morning hours.

Hon'ble Lt. Governor showed his displeasure over non removal of MSW / Garbage / Malba on road side / vacant lands etc. and directed Local Bodies to take immediate action for removal MSW / Garbage / Malba

on road side / vacant lands etc and ensure regular collection of the MSW from such hot spots to avoid such situation in future.

**After detailed discussions, following directions were given by the Hon'ble Lt. Governor:**

- i. Strict timelines shall be fixed for cleaning / stopping of illegal dumping of MSW / Garbage and C&D waste.
- ii. A Special Drive shall be launched by the local bodies to clear the MSW / Garbage/ C&D waste on road side / vacant lands etc.
- iii. Hotspots of illegal dumping of MSW / Garbage / Malba to be identified for taking preventive measures to address the issue by providing additional vehicles for clearing MSW / Garbage and C&D waste from such sites.
- iv. Sweeping of roads / streets should start by 5:00 AM and local bodies to explore the possibility of sweeping twice in a day (morning and evening) by deploying adequate number of manpower. Such exercise may be started initially in two zones (West Zone and Dwarka) on experimental basis.

#### **4. Cleaning of Railway Lines**

It was informed by ADRM, Northern Railways that for clearing waste along railway tracks a regular cleaning drive is launched by the Railways once in two / three months. However, Plastics, Clothes etc. are picked up by rag-pickers regularly. It was also informed that Railways disposes its MSW through the local bodies and MSW collection and disposal mechanism is well placed at Railway Stations.

Commissioner MCD informed that there is order of Hon'ble Supreme Court regarding removal of MSW along the railway tracks and meetings are held with the railway authorities in this regard from time to time. It was informed that cost of removal of MSW from the railway tracks is to be shared by Railways and MCD in the ratio of 70: 30.

Commissioner, MCD also informed that as per the joint survey being carried out by MCD and Railway in a pilot stretch for assessment of MSW lying along tracks within ROW of railway from Azadpur to Narela, about 8000 Tons of MSW has been assessed. Joint assessment report of pilot stretch will be submitted to MoHUA. Based on the outcome of this pilot study, same will be replicated.

**After detailed discussions, following directions were given by the Hon'ble Lt. Governor :**

- i. Assessment of waste lying along railway tracks in Delhi shall be jointly done by MCD and Railways.
- ii. Railways and MCD shall take joint responsibility for clearing waste lying along whole of railway tracks in Delhi by June, 2023 and MCD will submit detailed action plan in this regard to SWMC by 15th May, 2023.

#### **5. Secondary Storage/ Material Recovery Facilities**

##### **Closure and Alternative Use of Dhalaos**

It was informed that as per Solid Waste Management Rules, 2016 (SWM Rules) door to door collection of waste is to be done and therefore Dhalaos should be discouraged. Presently there are 638 Dhalaos. 804 Dhalaos have been closed since January, 2021 out of which 450 have been put for alternative use (Amul Booth, Attendance Shelter/ SI Office/Store FCTS, MRF, EV Charging Point, Senior Citizen Recreation Merged in Parks, Telephone Tower, Outsourced CSR, RP Cell, Library etc.).

MCD has informed that all the presently existing 638 Dhalaos shall be closed by December, 2024 and 521 Dhalaos are proposed for alternative use. One Dhalao per ward will be retained to cater sweeping silt.

It was decided that MCD shall submit ward wise detailed timelines and responsible officers as well as number of dhalaos planned to be retained, to the Convenor of the SWMC within 10 days.

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**Fixed Compactor Transfer Station (FCTS)**

MCD has 263 FCTS with total capacity of 8855 Tons. 28 FCTS are under construction and another 13 are proposed to be installed by December, 2023. It was felt that more extensive planning to have more FCTS should be undertaken by MCD and submitted before the next meeting.

**Material Recovery Facilities (MRFs)**

MCD has 156 MRFs with total capacity of 253 TPD. No additional MRF has been proposed by MCD. Commissioner MCD informed that proposal for additional MRFs were prepared by MCD in the past but could not get approval. MCD will again take up the matter for installing additional MRFs and submit details.

NDMC has 3 MRFs with total capacity of 14 TPD. One additional MRF of 1 TPD capacity is proposed to be provided at Kartavya Path.

DCB has 11 MRFs with total capacity of 50 TPD [Sadar Bazaar (40 TPD) & at 10 locations of 1 TPD each] No additional MRF has been proposed by DCB since they are having sufficient capacity.

As per the order dated 06.04.2023 of Chief Secy, GNCTD, Urban Local Bodies shall get a professional assessment on the requirement of MRFs completed by 30th June, 2023 as per extant rules and regulations.

Hon'ble Lt. Governor directed MCD to increase the capacity of MRFs by expanding the existing MRFs and convert all the MRFs into Fully Automated MRFs.

All the three Local Bodies shall get a professional assessment on the requirement of MRFs as mentioned in the order dated 06.04.2023 of Chief Secy.

**6. Proposed MSW Processing Facilities**

Municipal Solid Waste (MSW) Generation in Delhi is 11328 TPD. Processing and Recycling Capacity of the existing MSW Facilities is 8229 TPD (72.6 % of Generation) [Processing Capacity – 7912 TPD+ Recycling Capacity of MRFs–317TPD]. Gap in processing capacity is 3099 TPD (27.4 %).

To fill this gap 18 MSW processing facilities with total capacity of 6470 TPD are proposed to be commissioned by August, 2027.

MCD has total 8066 TPD capacity of existing MSW processing facilities and 07 No. of processing facilities with total 6402 TPD capacity are proposed to be commissioned by August, 2027. One New Waste to Energy Plant at Narela – Bawana of 3000TPD capacity is proposed to be commissioned by August, 2026. Another new Waste to Energy Plant at Ghazipur of 2000TPD capacity is proposed to be commissioned by August, 2027. Public Hearing for Expansion of existing WtE at Okhla from (From 1950 TPD to 2950 TPD) was conducted on 16.08.2022 and Environmental Clearance has been granted by MoEF&CC on 09.01.2023 is proposed to be commissioned by December, 2024. One Bio-CNG Plant at Okhla of 300TPD capacity (in place of existing Closed Compost plant of 200 TPD) is proposed to be commissioned by June, 2024. One Compressed Bio-Gas Plant at Ghogha Dairy of 100TPD capacity is proposed to be commissioned by December, 2024. Two Decentralised Compost Plants at Vishwas Nagar & New Ashok Nagar of 1 TPD each is proposed to be commissioned by June, 2023.

Eight Organic Waste Convertors (OWCs) with total capacity of 8TPD are proposed to be commissioned in NDMC area by December, 2023. Three Sorting cum Composter Plants of total 60 TPD capacity are proposed to be installed by July 2023.

Bio-CNG Plants at Nangli Dairy (215 TPD) is scheduled to be completed by April, 2023, Goyla Dairy (215 TPD) by September, 2023, Ghogha Village Dairy (290 TPD) by December, 2023. These Bio - CNG plants are mainly for the waste generated from Dairies and not included in total MSW Generation of 11328TPD.

One Engineered Sanitary Landfill (SLF) at Tehkhand is under construction and timeline for completion is September, 2023.

**After detailed discussions, following directions were given by the Hon'ble Lt. Governor:**

- i. MCD shall reassess the quantum of MSW generation in Delhi and plan for processing facilities atleast 20% more than MSW generation considering the population increase in next 10-15 years and submit the revised action plan for proposed MSW processing facilities to the Convenor of SWMC within 10 days.
- ii. Timeline provided in the action plan for proposed MSW facilities shall be shortened and revised timelines shall be provided to the Convenor of SWMC within 15 days.

#### **7. Bulk Waste Generators (BWGs)**

It was informed that in jurisdiction of MCD there are total 184 Total BWGs with total generation of 25.2 TPD and there are total 28 BWGs with total generation of 9.43 TPD in jurisdiction of NDMC. However, there is no BWG in the jurisdiction of DCB.

As per the order dated 06.04.2023 of Chief Secretary, GNCTD,

- i. The data of BWGs in all of 12 zones of MCD along with status of DWPFs in such BWGs shall be provided by MCD by 30th April, 2023 to the Convenor of the SWMC for Solid Waste Monitoring.
- ii. A revised inventory along with details of BWGs in every Ward / circle/ Zone in respective jurisdictions of the ULBs along with officers responsible for a comprehensive inventory, assessment of quantum of waste generated by these generators and status of DWPFs in their premises shall be submitted to the Convenor of the SWMC for Solid Waste Monitoring by 30th June, 2023.

**After detailed discussions, following directions were given by the Hon'ble Lt. Governor**

- i. Information / Data in respect of Bulk Waste Generators (BWGs) shall be provided by the Local Bodies to the Convenor of SWMC as mentioned in the order dated 06.04.2023 of Chief Secy, GNCTD
- ii. DPCC will check the functioning of the Organic Waste Convertors / other Decentralised Composting / Bio-Methanation Plants installed at the Four / Five Star Hotels in Delhi.

#### **8. Bio-mining of Legacy Waste at three Dumpsites**

Status of Bio-mining of Legacy Waste at three dumpsites (Ghazipur, Bhalswa and Okhla) was briefed to the committee. It was informed that total 78.80 Lakh ton of Legacy Waste has been processed till 19.04.2023 at the three dumpsites and 49 Trommels are operational at these dumpsites. As per the drone survey in June, 2022 there was 203 Lakh ton of Legacy Waste above the ground. 23.74 Lakh ton of legacy waste has been Bio-mined since July, 2022 to 19.04.2023.

**After detailed discussions, following directions were given by the Hon'ble Lt. Governor**

- i. Bio-mining work at the Dumpsites to be expedited particularly at Ghazipur Dumpsite

#### **9. Control of Fires at three Dumpsites**

It was informed that there is substantial reduction of fires at the 3 Dumpsites during the last five years. Commissioner MCD informed that they are taking preventive measures for prevention of Fire at the Dumpsites. MCD has also pursued Fire Department for providing dedicated Fire Tender at the 3 Dumpsites however the same is yet to be provided by the Fire Department.

Hon'ble Lt. Governor directed MCD to take all the preventive measure to ensure that there is no fire incident at the 3 Dumpsites and one Dedicated Fire Tender to be stationed permanently at 3 Dumpsties.

#### **10. Treatment of Leachate generated from 03 Dumpsites**

It was informed that Leachate generated from all three dumpsites is discharged without any treatment into nearby open drain finally reaching Yamuna.

Hon'ble Lt. Governor showed his displeasure over discharge of untreated leachate in open drains and directed MCD to make necessary arrangement for the treatment of Leachate from the 3 Dumpsites and issue tender for Leachate Treatment Plant urgently.

#### **11. Industrial Activity in Non-Conforming area**

Hon'ble Lt. Governor enquired from Member Secretary, DPCC about the action against Jeans Washing / Dyeing Industries / Units which are water polluting particularly in Non-Conforming Areas / Residential Areas in Delhi.

It was informed that as per the orders of Hon'ble Supreme Court vide judgment dated 07.05.2004 in WP (C) 4677 of 1985 M.C. Mehta Vs. UOI & Ors all Industrial Units that have come up in Residential / Non-conforming areas in Delhi on or after 1st August, 1990 are to be closed down. Hon'ble Supreme Court vide said Judgment has appointed a Monitoring Committee comprising (i) Chief Secretary of Delhi (ii) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi (iv) Vice – Chairman of Delhi Development Authority and made this Committee responsible for stoppage of illegal industrial activity.

As per the decisions taken in the meetings of Chief Secretary, Govt of NCT of Delhi held on 08.12.2010 and 05.06.2015 regarding implementation of the said Judgment Dated 07.05.2004 of Hon'ble Supreme Court "Action on industries operating in non- conforming areas and violating Master Plan will be taken under the Delhi Development Act by Delhi Development Authority (DDA) in development areas and Municipal Corporation of Delhi (MCD) in other areas. Industries Department, Govt. of NCT is the Nodal Department which is filing reports before the Hon'ble Supreme Court in the said matter.

East DMC, South DMC & North DMC have given certificates that the required action with regard to number of Units identified in their jurisdiction under Step-3 has been taken and no impermissible industrial activity is going on in residential/ non-conforming areas under their jurisdiction.

Further, in order to ensure to stop violation in this behalf, necessary instructions have been issued to all Zonal Dy. Commissioners for regular monitoring and to take action against the defaulters, if any violation is noticed.

As per the order dated 4.11.2019 of Hon'ble Supreme Court in WP (C) No. 4677 of 1985 regarding Industries / units in Non-conforming areas, it is the responsibility of Zonal Dy. Commissioners of Municipal Corporations to ensure compliance of orders of Hon'ble Supreme Court and closure of unauthorized/ illegal industries in Non-Conforming areas of Delhi. In view of the above, earlier orders of Hon'ble Supreme Court and also decisions taken by the Monitoring Committee headed by Chief Secy, Delhi, action in non-conforming areas are to be taken by concerned land owning agencies (DMCs / DDA).

Hon'ble Lt. Governor directed DPCC to take action against Jeans Washing / Dyeing Industries / Units particularly in Non-Conforming Areas / Residential Areas in Delhi along with other concerned departments.

**12. Construction & Demolition Waste Management**

It was informed that there are four operational C&D waste processing facilities in Delhi with total capacity of 3150 TPD.

Hon'ble Lt. Governor directed that Construction & Demolition Waste Processing Facilities in Delhi should also produce concrete of variety of Grades (M20, M25, M30, M35, M40 etc.) as per the demand.

**13. Plastic Waste Management**

Hon'ble Lt. Governor highlighted that plastic waste management is an area of major concern leading to dumping and littering of plastic wastes which needs to be addressed effectively and directed that enforcement against single use plastics by stakeholder departments is to be strengthened in the interest of efficient solid waste management in Delhi.

**14. Action Plan dated 06.04.2023**

Chief Secretary reiterated that the information sought and the actions finalized in the order dated 06.04.2023 should be ensured by all departments as per the timelines prescribed in the said order, and there shall be no relaxation in the timelines.

Meeting ended with a vote of thanks to the Chair.

ATTENDANCE SHEET

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Sub.: 1<sup>st</sup> Meeting of Solid Waste Monitoring Committee

Date: 25.04.2023

Time: 4.00 pm

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1	Manish Gupta	ACS(I)		
2	AMIT YADAV	Chairman NDMC		
3	Ashish Kundra	Pr. Secy (I & Fe)		
4	Sansu Mittal	Addl. Commr. MCD		
5	Binay K. Jha	Director/SB MouUA.		
6	A. C. Verma	PSF		
7	ANIL K. SINGH	As. Secy EOT	9999251373	
8	A. Anbarasan	Pr. Secy PWB	98680 20552	
9	Gyanesh Dhar	Commissioner -MCD		
10	PRASHANT GARGAVA	MS. CPCB	9990870057	
11	Jayachandran .K.S.	ML DPCC & ENW		
12	Sanjeev Mittal	MD, DSI/De	9650072233	
13	Anupam Singh	ADRM/DT Northern Rly.	9717631002	

ATTENDANCE SHEET

29

Sub.: 1<sup>st</sup> Meeting of Solid Waste Monitoring Committee

Date: 25.04.2023

Time: 4.00 pm

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1	Dr. Pravin Kumar	Director NMCG	989912357	
2.	ABHINAV KUMAR	DCF (HQ) Forest & WL.	8974131911	
3.	Tupanya Rayan	DC HQ	496893394	
4.	Jagar Prant Hooda	Spl CP Delhi Police	9818099005	
5.	Deependra Kataria	Spl CP Delhi Police	9818099004	
6.	Jagbir Singh	ACP/west Distt.	8375849063	
7	Sudhir Mehta	CE DEMSI MCD	9717788022	
8	V.K. Gupta	CE DEMSI MCD	9717788279	
9.	D.S. Khatri	Consultant DCB	7351111612	
10.	Bhupesh Kumar	CE (SDW) D.J-B.	9650291577	
11.	Mohammad Safi	RO-Delhi NHAF	9999319338	
12	S. K. AGARWAL	SE (N-TLOA) CPWD	9711492533	 25-04-2023
13	K. S. Meena	SS-UD	9212034395	

# 237 ATTENDANCE SHEET

Sub.: 1<sup>st</sup> Meeting of Solid Waste Monitoring Committee

(30)

Date: 25.04.2023

Time: 4.00 pm

S.NO.	NAME OF OFFICER	DESIGNATION & DEPARTMENT	TELEPHONE NUMBER	SIGNATURE
1.	DR RAMESH KUMAR	MOH MDMC	7289026000	<i>[Signature]</i>
2.	Dr. K. SRIRANGAN	Commr. (P&S) DDA	9818842300	<i>[Signature]</i>
3.	ANIL KUMAR	I&FC	9958889507	<i>[Signature]</i>
4.	Mukesh Kumar	I&FC	9958430051	<i>[Signature]</i>
5.	S. P. Tiwari	CME/PI&S ENHM; Railway	9717630403	<i>[Signature]</i>
6.	Daya Smita	Director & Director CICIS	9868262316	<i>[Signature]</i>
	Chief Secretary			
	Principal Secretary to LUs			
	Secretary to LUs			
	Special Secretary (HK) to LUs			
	Special Secretary (SS) to LUs			
	Private Secretary to LUs			
	OSD to LUs			



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006**  
 visit us at : <https://dpcc.delhigovt.nic.in>



F.No. DPCC/CMC-II/NGT/OA-92/2023/4994-97

Dated: 11.08.23

To,

**The Commissioner,**  
 Municipal Corporation of Delhi (MCD),  
 9th Floor, Dr. S.P.M Civic Center, JLN Marg,  
 Delhi -02.

(31)

**Sub: Action Taken Report in respect of Dhalaos of Municipal Corporation of Delhi w.r.t. orders of Hon'ble National Green Tribunal in O.A. No. 267/2020 dated 07.04.2021, O.A. No. 92/2023 dated 14.07.2023 and order dated 06.04.2023 of Chief Secretary, Delhi.**

Sir,

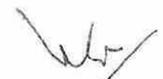
Your kind attention is drawn towards the orders of Hon'ble National Green Tribunal dated 07.04.2021 in O.A. No. 267/2020 in the matter of "Anubhav Vs North Delhi Municipal Corporation" (copy enclosed), order dated 14.07.2023 in O.A. No. 92/2023 in the matter of Neel Mani Vs Municipal Corporation of Delhi & Ors (copy enclosed), Minutes of the meeting of Secretary (UD), GNCTD held on 08.07.2021 (copy enclosed), order dated 06.04.2023 of Chief Secretary, GNCTD and Action Plan of Solid Waste Management in Delhi prepared by Solid Waste Monitoring Committee (SWMC).

Minutes of meeting of Secretary (UD), GNCTD held on 08.07.2021 were sent to MCD vide letter dated 26.08.2021 and Reminders were also sent by DPCC to MCD through email seeking Action Taken Report in Annexure-I & Annexure-II of the said minutes. However Action Taken Report in Annexure-I & II is still awaited from MCD.

MCD is also requested to submit present status regarding closure of Dhalaos in Delhi w.r.t. order dated 06.04.2023 of Chief Secretary, GNCTD, abovementioned Action Plan of Solid Waste Management in Delhi and Minutes of First Meeting of SWMC held on 25.04.2023 urgently to this office by 12.08.2023.

Yours Sincerely,

**Enclosures : As Above**

  
 (Dr. K.S. Jayachandran)  
 Special Secretary (Env)  
 Cum Member Secy., (DPCC)

**Copy to:**

1. Secretary, Urban Development Department, Govt. of NCT of Delhi, 9th & 10th level, Delhi Secretariat, I.P. Estate, Delhi-110002.
2. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 110002 - For kind information to the Chief Secretary, GNCTD.
3. PS to Chairman, DPCC.

  
 (Dr. K.S. Jayachandran)  
 Special Secretary (Env)  
 Cum Member Secy., (DPCC)

Email

WMC-II DPCC &lt;dpcc.wmc2.delhi@gmail.com&gt;

**Action Taken Report in respect of Dhalaos of Municipal Corporation of Delhi w.r.t. orders of Hon'ble National Green Tribunal in O.A. No. 267/2020 dated 07.04.2021, O.A. No. 92/2023 dated 14.07.2023 and order dated 06.04.2023 of Chief Secretary, Delhi.**

2 messages

Mon, Aug 28, 2023 at 6:44 PM

WMC-II DPCC &lt;dpcc.wmc2.delhi@gmail.com&gt;

To: Commissioner MCD &lt;commissioner@mcd.nic.in&gt;

Cc: Sudhir Mehta &lt;se2demsc@gmail.com&gt;, Sudhir Mehta &lt;sudhirmehta65@gmail.com&gt;, "Chairman (DPCC)" &lt;chdpcc@nic.in&gt;, MS DPCC &lt;msdpcc2022@gmail.com&gt;, Member Secretary &lt;msdpcc@nic.in&gt;, csdelhi &lt;csdelhi@nic.in&gt;

Sir,

This has reference to the letter dated 11.08.2023 of Spl. Secy. (Env) cum Member Secy. DPCC (copy attached) regarding abovementioned subject. Vide said letter MCD was requested to submit present status regarding closure of Dhalaos in Delhi w.r.t. order dated 06.04.2023 of Chief Secretary, GNCTD, Action Plan of Solid Waste Management in Delhi and Minutes of First Meeting of SWMC held on 25.04.2023 urgently by 12.08.2023. However reply w.r.t said letter / status of closure of Dhalaos in Delhi is still awaited from MCD.

In view of the above you are requested to kindly direct the concerned official in MCD to send the reply w.r.t said letter / status of closure of Dhalaos in Delhi urgently by 12:00 Noon on 29.08.2023 since the next date of hearing in the NGT case O.A. No. 92/2023 in the matter of Neel Mani Vs Municipal Corporation of Delhi & Ors is 04.09.2023 and status report is to be filed by MCD and DPCC before the Hon'ble Tribunal.

--  
Thanks & Regards

D.K. Singh

SEE &amp; Incharge, WMC-II

Delhi Pollution Control Committee

 **DPCC Letter dated 11.08.2023 to MCD.pdf**  
5128K

Sudhir Mehta &lt;se2demsc@gmail.com&gt;

Tue, Aug 29, 2023 at 1:52 PM

To: WMC-II DPCC &lt;dpcc.wmc2.delhi@gmail.com&gt;

Cc: Commissioner MCD &lt;commissioner@mcd.nic.in&gt;, "Chairman (DPCC)" &lt;chdpcc@nic.in&gt;, MS DPCC &lt;msdpcc2022@gmail.com&gt;, Member Secretary &lt;msdpcc@nic.in&gt;, csdelhi &lt;csdelhi@nic.in&gt;, Manoj Kumar Verma &lt;sedemshqmc@gmail.com&gt;, ashwani kumar &lt;chiefengineercentral@gmail.com&gt;, Sudhir Mehta &lt;sudhirmehta65@gmail.com&gt;

Dear Sir/ Mam,

Please find attached Action Taken Report (Annexure-1 & 2) in respect of Dhalaos of Municipal Corporation of Delhi w.r.t. orders of Hon'ble National Green Tribunal in O.A. No. 267/2020 dated 07.04.2021, O.A. No. 92/2023 dated 14.07.2023 and order dated 06.04.2023 of Chief Secretary, Delhi

Regards,

**Chief Engineer- DEMS**  
**Municipal Corporation Delhi**

**19th Floor, Civic Center**  
**P.A. to C.E. 011-23226921**

[Quoted text hidden]

**3 attachments**
 **Annexure 1.docx**  
16K

 **Letter of Submission.pdf**  
351K

 **Annexure 2.docx**  
27K

240

MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE CHIEF ENGINEER (DEMS) HQ-II  
ROOM NO. 1902, 19th LEVEL, DR. S.P. MUKHERJEE  
CIVIC CENTRE J.L.N MARG, NEW DELHI-110002



Dated:- 28.08.2023

F.No. C.E/DEMS/HQ/-II/D. 142

To,

Special Secretary (Env) cum Member Secretary  
Department of Environment, GNCTD  
Delhi Secretariat  
IP Estate, New Delhi

**Subject: - Action Taken Report in respect of Dhalaos of Municipal Corporation of Delhi w.r.t. orders of Hon'ble National Green Tribunal in O.A. No. 267/2020 dated 07.04.2021, O.A. No. 92/2023 dated 14.07.2023 and order dated 06.04.2023 of Chief Secretary, Delhi**

**Ref. No. DPCC/CMC-II/NGT/OA-92/2023/4994-97 Dated 11.08.2023**

Please refer to the above said letter enclosing there with a letter no. DPCC/CMC-II/NGT/OA-92/2023/4994-97 Dated 11.08.2023 issued from Special Secretary (Env) cum Member Secretary, DPCC. In the said letter, attention is drawn towards the orders of Hon'ble National Green Tribunal dated 07.04.2021 in O.A. No. 267/2020 in the matter of "Anubhav Vs North Delhi Municipal Corporation", order dated. 14.07.2023 in O.A. No. 92/2023 in the matter of Neel Mani Vs Municipal Corporation of Delhi & Ors, Minutes of the meeting of Secretary (UD), GNCTD held on 08.07.2021, order dated 06.04.2023 of Chief Secretary, GNCTD and Action Plan of Solid Waste Management in Delhi prepared by Solid Waste Monitoring Committee (SWMC).

The required information in prescribed format in the shape of Annexure 1 & 2 has been dully filled and is enclosed for your kind consideration please.

*Te*  
*28/8/2023*  
CE (DEMS) HQ-II

**Enclosures:**

1. Annexure – 1
2. Annexure – 2
3. Action Plan for SWM

## Annexure – 1

Compliance in Hon'ble NGT case in OA no. 267/2020 titled as: Anubhav Vs. North Delhi Municipal Corporation

Name of Urban Local Body: Municipal Corporation of Delhi (MCD)

- Total no. of Dhalaos – 572 nos. (as of August 2023)
- No. of Dhalaos compliant with Rule 15 of Solid Waste Management Rules, 2016 – Yes, compliance is made
- No. of non-compliant Dhalaos – Nil
- Target date for ensuring compliance – NA

S. No.	Number of Dhalaos	Timeline for complying as per Rule 15 of SWM Rules, 2016	Action to ensure compliance
1	572 nos. (as of August 2023)	Yes, compliance is made	<p>Initially, there were 1491 no. of dhalaos out of which 919 no. of Dhalaos have already been closed and 572 no. of Dhalaos are functional. Further, out of 919 no. of closed dhalaos, 514 no. of dhalaos have been converted into alternative use, 173 no. of dhalaos are proposed for alternative use, 109 no. of dhalaos has been demolished which were situated on right of way (ROW) and 123 no. of dhalaos are closed but not in use. Additionally, one dhalao per ward will be retained for catering to sweeping waste and channel silt and the remaining dhalaos will be closed by December 2024</p> <p><b>Alternative Use of Dhalaos</b></p> <ul style="list-style-type: none"> <li>• Amul Milk Booth</li> <li>• MRF</li> <li>• EV Infrastructure (IGL)</li> <li>• Library</li> <li>• Reading Room</li> <li>• Training Centre for less privileged women &amp; Children</li> <li>• Safaikaramchari Attendance Shelter</li> <li>• Senior Citizen Recreation Centre</li> <li>• Decentralized Composting Pits</li> </ul>

**Compliance of Rules-15 of the Solid Waste Management Rules, 2016 by ULB's (Hon'ble NGT Order in OA No. 267/2020)**

Rules	Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.	Compliance Status (Yes/No)
15(i)	prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorized by the State Government Administration or Union territory Administration	All three Erstwhile local bodies – SDMC, North MCD, EDMC has notified State policy and SWM Strategy for Delhi vide notification no. 13(183)/SWM-NP/MB/UD/2016-17/P.F-Vol-II/4595 dated 3 <sup>rd</sup> November 2017
15(ii)	prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government Administration or Union territory Administration	As above
15(iii)	Establish a system to recognize organizations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste	Yes, MCD has outsourced the collection & transportation of MSW to private Concessionaire are integrating rag pickers/ informal waste pickers for daily door to door collection and sorting of waste at Dhalaos & FCTS. MCD is regularly pursuing with Concessionaire to integrate more no. of waste pickers in the system
15(iv)	facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection	Yes, around 50 no. of SHGs were formed in the Jurisdiction of MCD to generate awareness and sensitization programs in slums cluster for compliance to SWM Rules 2016

	of waste.																															
15(v)	frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation.	Yes, MCD has already implementing SWM Bye-laws 2017 notified by Delhi Govt vide notification no. 13 (253)/UD/MB/2017/281 dated 15th January, 2018																														
15(vi)	Prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency.	Yes, presently, user charges are collected from commercial establishments only as per SWM Byelaws 2017																														
15(vii)	direct waste generators not to litter or throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers, etc., or burn or burry waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body.	Yes, it has been complied with and defaulters are penalized																														
15(viii)	setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black.	<p>Yes, 156 no. of manual and semi-automatic MRF of 253 TPD capacity have been setup in MCD Jurisdiction. All these MRF have integrated rag pickers for sorting and recycling the dry waste into categories for its channelization</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>MRF Location</th> <th>Capacity (in TPD)</th> <th>Run by</th> <th>Type of Facility</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Geeta Colony</td> <td>2</td> <td>IPCA</td> <td>Semi-Automatic MRF</td> </tr> <tr> <td>2</td> <td>Patparganj Industrial area Opp. Hasanpur Depot</td> <td>3</td> <td>IPCA</td> <td>Semi-Automatic MRF</td> </tr> <tr> <td>3</td> <td>Dilshad Colony near Suraksha Nursing Home, Seema Puri</td> <td>2</td> <td>IPCA</td> <td>Semi-Automatic MRF</td> </tr> <tr> <td>4</td> <td>Dwarka Sector-29</td> <td>5</td> <td>UNDP</td> <td>Fully Mechanized MRF</td> </tr> <tr> <td>5</td> <td>Raghubir Nagar</td> <td>15</td> <td>ITC WOW</td> <td>Semi-Automatic</td> </tr> </tbody> </table>	S. No.	MRF Location	Capacity (in TPD)	Run by	Type of Facility	1	Geeta Colony	2	IPCA	Semi-Automatic MRF	2	Patparganj Industrial area Opp. Hasanpur Depot	3	IPCA	Semi-Automatic MRF	3	Dilshad Colony near Suraksha Nursing Home, Seema Puri	2	IPCA	Semi-Automatic MRF	4	Dwarka Sector-29	5	UNDP	Fully Mechanized MRF	5	Raghubir Nagar	15	ITC WOW	Semi-Automatic
S. No.	MRF Location	Capacity (in TPD)	Run by	Type of Facility																												
1	Geeta Colony	2	IPCA	Semi-Automatic MRF																												
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4	Dwarka Sector-29	5	UNDP	Fully Mechanized MRF																												
5	Raghubir Nagar	15	ITC WOW	Semi-Automatic																												

				MRF		
		6	Zakhira	8	Chintan	Semi-Automatic MRF
		7	150 nos. at various FCTS/ Dhalaos	218	C&T Concessionaire	Dry Waste Collection/ Segregation Centers
		<b>TOTAL</b>		<b>253</b>		
15(ix)	establish waste deposition centres for domestic hazardous waste and give direction for waste. Generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving	MCD collects DHW in black box attached to each auto tipper which is then transported to WTE Plants as per compliance				
15(x)	ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee.	Yes, MCD collects DHW in black box attached to each auto tipper which is then transported to WTE Plants as per compliance				
15(xi)	Direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors agency authorized by local body.	Yes, as per the directions of CAQM/ Env. Dept/ SWM policy, 250 no. of surveillance team have been constituted to check the burning of waste in the Jurisdiction of MCD				
15(xii)	Provide training on solid waste management to waste-pickers and waste collectors.	Yes, regular training is conducted for waste pickers and waste collectors by MCD staff/ Concessionaires through IEC activities				
15(xiii)	collect waste from vegetable, fruit, flower, } meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.	Yes <ul style="list-style-type: none"> <li>• 211 nos. of local composting units of 543 TPD capacity</li> <li>• 20 nos. of composters 1 TPD capacity each are running/ functioning to generate compost</li> </ul>				
15(xiv)	Collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending	Yes, sweeping is done once in residential areas and twice in a day in public and commercial areas and silt is collected separately & transported to processing sites like C&D plants/ SLF sites				

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	on the density of population, commercial activity and local situation.	
15(xv)	Set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.	Yes, sweeping silt is collect through separated covered vehicles and transported to nearby Dhalaos for further transportation to dumpsite for its safe disposal.
15(xvi)	collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.	Yes, approx. 70 TPD of horticulture waste is generated out of which 50 TPD is collected and processed through 43 no. of Green Waste Management Centres. Gap of 30% will be fulfilled by December 2024
15(xvii)	Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;	Yes, the collected wet waste is transported to the facilities as mentioned below:- <ul style="list-style-type: none"> <li>• 1 no. of 700 TPD at Narela Bawana</li> <li>• 211 nos. of local composting units of 543 TPD capacity</li> <li>• 20 nos. of composters 1 TPD capacity each</li> <li>• 50 TPD at WTE Okhla</li> </ul>
15(xviii)	transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility.	Yes, the collected dry waste is transported to the facilities as mentioned below:- <ul style="list-style-type: none"> <li>• 4 no. of WTE plants of 6550 TPD capacity at Okhla, Narela-Bawana, Ghazipur, Tekhand</li> <li>• 156 no. of manual and semi-automatic MRF of 253 TPD capacity</li> </ul>
15(xix)	Transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016.	Yes, C&D waste is transported to 4 no. of C&D plants of 5000 TPD capacity at Bakkarwala, Shastri Park, Ranikhera and Burari. Besides, MCD has 186 C&D waste dumping sites for the general public. Malba from these points are removed on regular basis by the C&D Contractor. Bulk generators/ contractors are required to dump malba or debris at C&D Waste Processing Plants and Landfill Sites
15(xx)	Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.	Yes, communities have been engaged in the form of brand ambassadors and active RWA groups for promoting home composting and decentralized processing of waste. Approx. 353 no. of colonies have been declared as Zero Waste Colonies which are doing 100% waste segregation at source and in-house composting
15(xxi)	Phase out the use of chemical fertilizer in two years and use compost in all parks, gardens	MCD strictly follows organic composting with no use of chemicals/ fertilizers in the parks maintained by MCD

	maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector	
15(xxii)	<p>Facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-</p> <p>a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;</p> <p>b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns.</p>	<p>Yes, MCD has constructed WTE plants and Compost plants to meet daily waste processing needs</p> <ul style="list-style-type: none"> <li>• 4 no. of WTE plants of 6550 TPD capacity at Okhla, Narela-Bawana, Ghazipur, Tekhand</li> <li>• 1 no. of 700 TPD at Narela Bawana</li> </ul> <p>MCD has further proposed waste processing facilities to meet future demands</p> <ul style="list-style-type: none"> <li>• 2 no. of WTE Plants of 5000 TPD capacity at Ghazipur and Narela Bawana</li> <li>• 1 Bio-CNG plant of 300 TPD capacity at Okhla</li> <li>• 1 CBG plant of 100 TPD capacity at Ghoga Dairy</li> </ul> <p>There are land constraints for which regular follow up with DDA is being taken up for allotment of land</p>
15(xxiii)	Undertake on their own or through any operation and agency construction, other maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules.	Yes, MCD is constructing its first Engineered Sanitary Landfill Facility at Tekhand. The likely date of commission will be September 2023
15(xxiv)	make adequate provision of funds for capital investments as well as operation and	Yes, adequate funds provision is taken for SWM in annual action plan and revised action plan

	<p>maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;</p>		
15(xxv)	<p>make an application in Form-1 for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be.</p>	Yes, it is being complied	
15(xxvi)	<p>Submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorization.</p>	Yes, it is being complied	
15(xxvii)	<p>Submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorization.</p>	Yes, it is being complied	
15(xxviii)	<p>The annual report shall then be sent to the Secretary In-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year.</p>	Yes, it is being complied	
15(xxiv)	<p>Educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility</p>	Yes, extensive IEC activities are regularly carried out for improving door to door collection/ segregation of waste at source	
15(xxx)	<p>Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket,</p>	Yes, it is ensured	

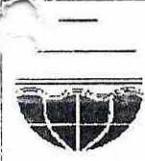
	hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.	
15(xxxi)	Ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex	Yes, in cooperative group housing societies (CGHS), the provisions for setting up of centers for collection, segregation and storage of segregated wastes is undertaken
15(xxxii)	frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye.laws framed; and	Yes, MCD is already implementing SWM Bye-laws 2017 notified by Delhi Govt
15(xxxiii)	create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:- i. not to litter; ii. minimise generation of waste; iii. reuse the waste to the extent possible; iv. practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source; v. Practice home composting, vermi-composting, bio-gas generation or community level composting; vi. Wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant	Yes, extensive IEC activities are regularly carried out in MCD Jurisdiction covering all the points through Zonal sanitation staff, Concessionaire IEC team, active RWAs, NGOs, WMAs, MTAs, elected representatives, brand ambassadors etc.

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	<p>for non-biodegradable waste.</p> <p>vii. Storage of segregated waste at source in different bins.</p> <p>viii. handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and</p> <p>ix. pay monthly user fee or charges to waste collectors or local bodies or any other person authorized by the local body for sustainability of solid waste management.</p>	
15(xxxiv)	Top land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalization of sanitary landfill is over.	Yes, there will be zero dumping of waste at landfill sites with the newly proposed WTE plants of 5000 TPD capacity by December 2027. Also, all three dumpsites after their reclamation will be used to setup engineered sanitary landfill and waste processing facilities
15(xxxv)	allow only the non-usable, non-recyclable, non- biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-1, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.	Yes, MCD is constructing its first Engineered Sanitary Landfill Facility at Tekhand for safe disposal of inerts and rejects. The likely date of commission will be September 2023
15(xxxvi)	Investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites	Yes, MCD has started biomining process at three dumpsites since 2019 vide NGT order dated 17.7.2019 and 19.11.2019 in OA No. 519/2019 and 386/2019 directed the MCD to start bio-mining/remediation of legacy waste at SLF (dumpsites) Okhla, Bhalswa and Ghazipur on the model of Indore Municipal Corporation w.e.f 08.10.2019. So far, 90 Lakh MT of legacy waste has been biomined out of 280 Lakh MT at all three dumpsites.
15(xxxvii)	In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the	Not required, as biomining process is already on-going

environment.	
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**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5<sup>th</sup>FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006**  
visit us at : <https://dpcc.delhigovt.nic.in>



F.No. DPCC/CMC-II/NGT/OA-92/2023/4498 -5001

Dated: 11.08.23

To,

44

**The Member Secretary,**  
Central Pollution Control Board, Parivesh Bhawan,  
East Arjun Nagar, Delhi-110032

**Sub: Standard Operating Procedure (SOP) for Dhalaos/Storage Facility of Solid Waste w.r.t. orders of Hon'ble National Green Tribunal dated 07.04.2021 in O.A. No. 267/2020 and dated 14.07.2023 in O.A. No. 92/2023.**

Sir,

This has reference to the orders of Hon'ble National Green Tribunal dated 07.04.2021 in O.A. No. 267/2020 in the matter of "Anubhav Vs North Delhi Municipal Corporation", order dated 14.07.2023 in O.A. No. 92/2023 in the matter of "Neel Mani Vs Municipal Corporation of Delhi & Ors" and Minutes of the meeting of Secretary (UD), GNCTD held on 08.07.2021 (copy enclosed).

In the said orders dated 07.04.2021 & 14.07.2023 following is mentioned:

*"5. We find that as per Rule 15 of the Solid Waste Management Rules, 2016, the requirements of storage facility for the solid waste are specified. The Dhalao system currently in use in Delhi needs to be compliant with the said Rules. To ensure this, we direct a joint Committee of Secretary, Urban Development, Delhi, CPCB, DPCC and Local Bodies in Delhi to hold a joint meeting within one month from today. The meeting may be presided over by the Secretary, Urban Development, Delhi. The nodal agency will be CPCB and DPCC for coordination and compliance. Further action may be taken in accordance with the decision taken in the said meeting. If necessary, CPCB may issue an appropriate Standard Operating Procedure (SOP) on the subject applicable in all States/UTS."*

The Hon'ble National Green Tribunal vide order dated 14.07.2023 in O.A. No. 92/2023 has asked status report by Municipal Corporation of Delhi (MCD) & Delhi Pollution Control Committee (DPCC) within four weeks and Next Date of Hearing is 04.09.2023 .

In view of the above, CPCB is requested to send the Action Taken Report w.r.t above mentioned orders and Minutes of the meeting taken by Secretary (UD), GNCTD on 08.07.2021 to this office urgently by 12.08.2023.

Yours Sincerely,

(Dr. K.S. Jayachandran)  
Special Secretary (Env)  
Cum Member Secy., (DPCC)

**Enclosures : As Above**

**Copy to:**

1. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M Civic Center, JLN Marg, Delhi -110002.
2. Secretary, Urban Development Department, Govt. of NCT of Delhi, 9th & 10th level, Delhi Secretariat, I.P. Estate, Delhi-110002.
3. PS to Chairman, DPCC.

(Dr. K.S. Jayachandran)  
Special Secretary (Env)  
Cum Member Secy., (DPCC)

**Report of Joint Inspection on 21.08.2023 by a Team comprising of officials of DPCC & MCD of Dhalao located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi-05 w.r.t. orders of Hon'ble National Green Tribunal Dated 14.07.2023 in O.A. No. 92 / 2023.**

A joint inspection by a team comprising of following officials of Delhi Pollution Control Committee (DPCC) & Municipal Corporation of Delhi (MCD) of Dhalao located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi -110005 was carried out between 01:30 PM to 02:30 PM on 21.08.2023 w.r.t. orders of Hon'ble National Green Tribunal in O.A. No. 92 / 2023 Dated 14.07.2023 :

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- (ii) Sh. Ramesh Chandra Meena, Asstt. Engineer, MCD
- (iii) Sh. Rajkumar, Junior Engineer, MCD
- (iv) Sh. Ashish Mishra, Junior Engineer, MCD
- (v) Sh. M.I. Siddiqui, Asstt., Environmental Engineer, DPCC.
- (vi) Sh. Balleesh Prajesh, Junior Environmental Engineer, DPCC.

**Following are the brief of observations and information gathered during the inspection:**

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- (ii) Dhalao is being operated & maintained by M/s Metro Waste Handling Private Limited on behalf of Municipal Corporation of Delhi.
- (iii) Unhygienic condition and smell due to storage of Municipal Solid Waste / Garbage observed during the inspection.
- (iv) As informed, the Dhalao receives about 25 Tons per day (TPD) of Municipal Solid Waste from Bapa Nagar, Military Road, Tank Road, Anand Parbat and Teacher Colony. Mixed Municipal Solid Waste found stored at the Dhalao. The collected Municipal Solid Waste from the Dhalao is sent to Bhalswa Dumpsite without any processing.
- (v) Municipal Solid Waste from the Dhalao is lifted in three shifts through one truck in each shift.
- (vi) Representatives of MCD informed that Dhalao will be closed within a month and Municipal Solid Waste will be sent to FCTS (Fixed Compactor Transfer Station) located near Anand Parbat, Adjacent to Military Road.
- (vii) Photographs taken during the visit are enclosed.



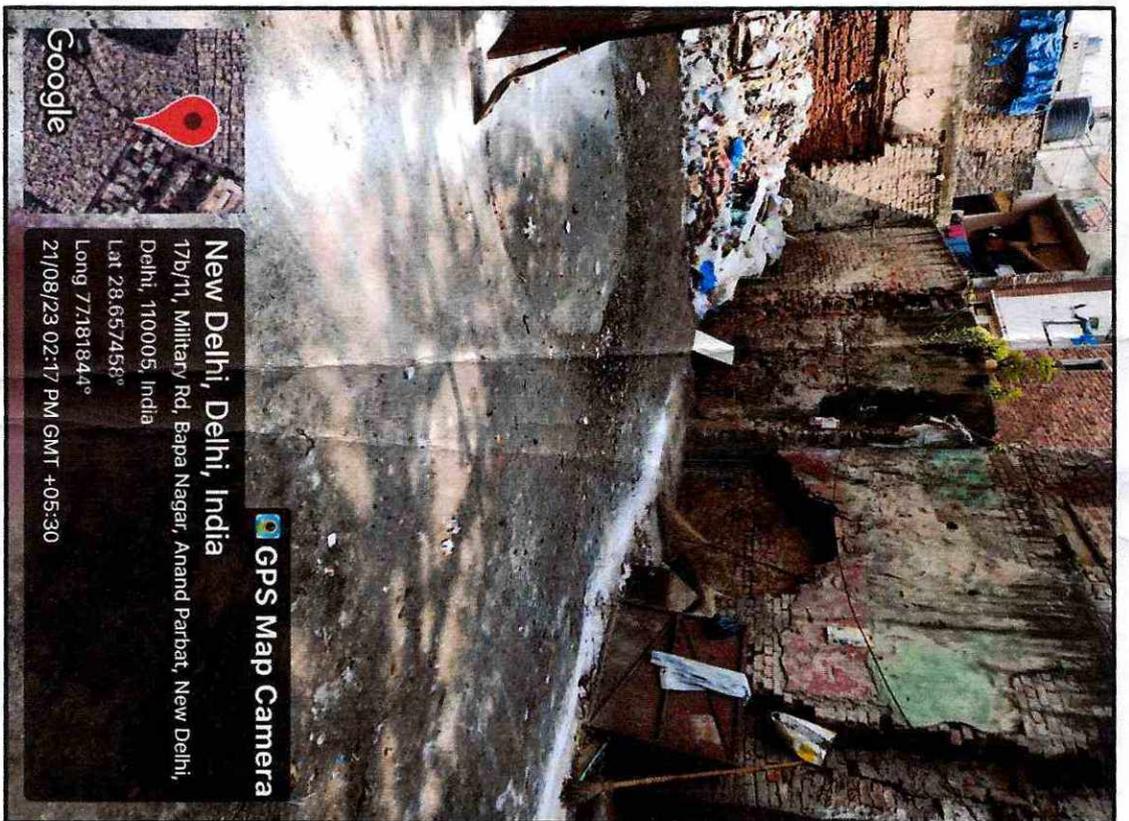
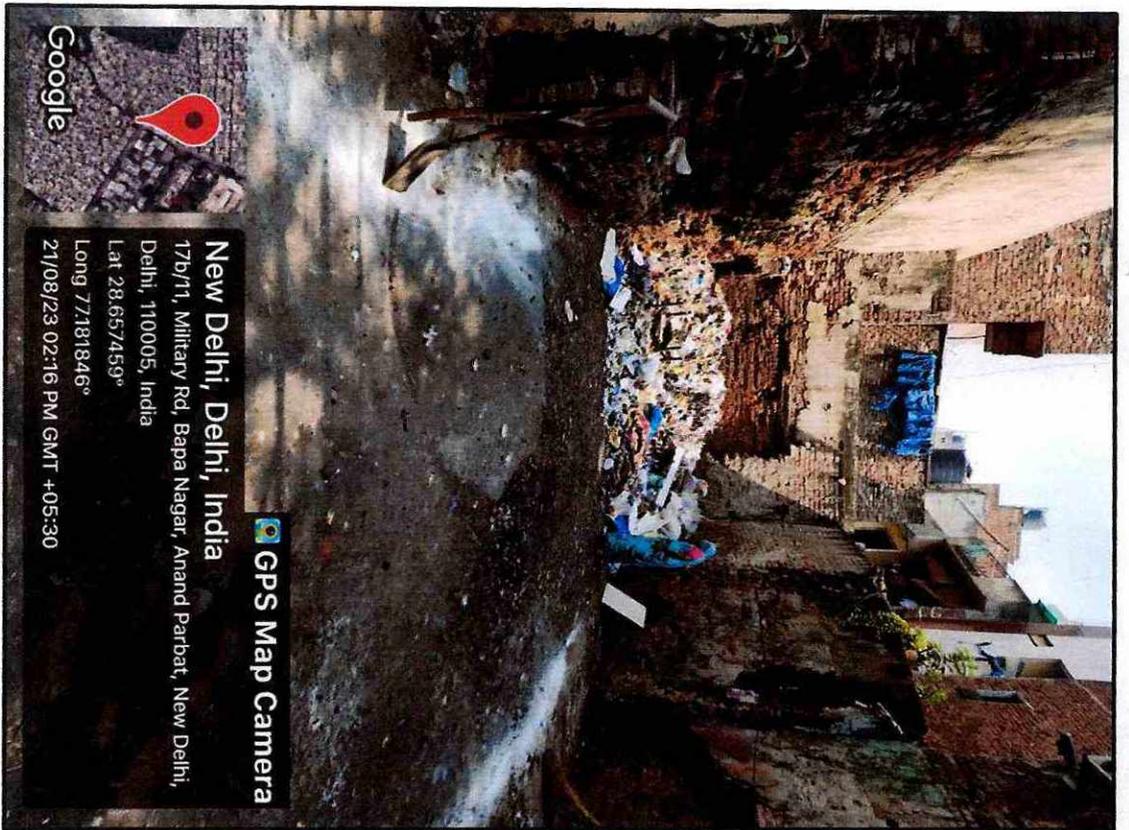
(M.I.Siddiqui)

Asstt. Env. Engineer, DPCC



(Balleesh Prajesh)

Junior Env. Engineer, DPCC



Photographs captured during the Inspection of Joint Inspection comprising of DPCC & Municipal Corporation of Delhi (MCD) in respect of Dhalaos located at Military Road, Bapa Nagar Side, Karol Bagh on 21.08.2023

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**Report of Joint Inspection on 21.08.2023 by a Team comprising of officials of DPCC & MCD of Dhalao located next to Plot No. 74, West Friends Colony, Delhi- 110065 w.r.t. orders of Hon'ble National Green Tribunal Dated 14.07.2023 in O.A. No. 92 / 2023.**

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- (ii) Sh. Vivekanand Nimesh, Asstt. Engineer, MCD
- (iii) Sh. Ashutosh Pandey, Junior Engineer, MCD,
- (iv) Sh. Vinod Upadhyay, Sanitation Inspector, MCD,
- (v) Sh. Mahipal, Consultant, MCD
- (vi) Sh. M.I. Siddiqui, Asstt., Environmental Engineer, DPCC.
- (vii) Sh. Balleesh Prajesh, Junior Environmental Engineer, DPCC.

**Following are the brief of observations and information gathered during the inspection:**

- (i) The Dhalao is located next to Plot No. 74, West Friends Colony, Delhi- 110065 and having total area of about 80 sq. meters out of which about 20 Sq. meter is covered. Dhalao is having a metal Gate at the front side.
- (ii) Dhalao is being operated & maintained by M/s DDSIL (Dakshini Delhi Swatch Initiative Limited) on behalf of Municipal Corporation of Delhi.
- (iii) Smell / Unhygienic condition not observed at the Dhalao. Three Metal Containers [Two for Wet Waste (Biodegradable Organic Waste) & One for Recyclable / Non Biodegradable Waste] found at the site of Dhalao.
- (iv) No Municipal Solid Waste found during the inspection. It was informed by the representatives of MCD that Door to Door collection of MSW is being done by MCD and this Dhalao receives about 3 Tons per day of Municipal Solid Waste (mainly Green / Horticulture Waste) from Friends Colony West (about 150-200 houses). Some Municipal Solid Waste is also dumped by the local people at the Dhalao. Municipal Solid Waste received at the Dhalao is segregated into Dry and Wet Waste. Wet waste is sent to Departmental Compost Pits and Dry Waste is sent to Waste to Energy Plant at Okhla.
- (v) Municipal Solid Waste from Dhalao is lifted through MTS (Mobile Transfer Station) Trucks by 12:30PM every day.
- (vi) Representatives of MCD informed that the Dhalao shall be closed by December, 2024
- (vii) Photographs taken during the visit are enclosed.

(Lalit Singh)

Administrative Officer, MCD

(Vivekanand Nimesh)

Asstt. Engineer, MCD

(Ashutosh Pandey)

Junior Engineer, MCD

(Vinod Upadhyay)

Sanitation Inspector, MCD

(Mahipal)

Consultant, MCD

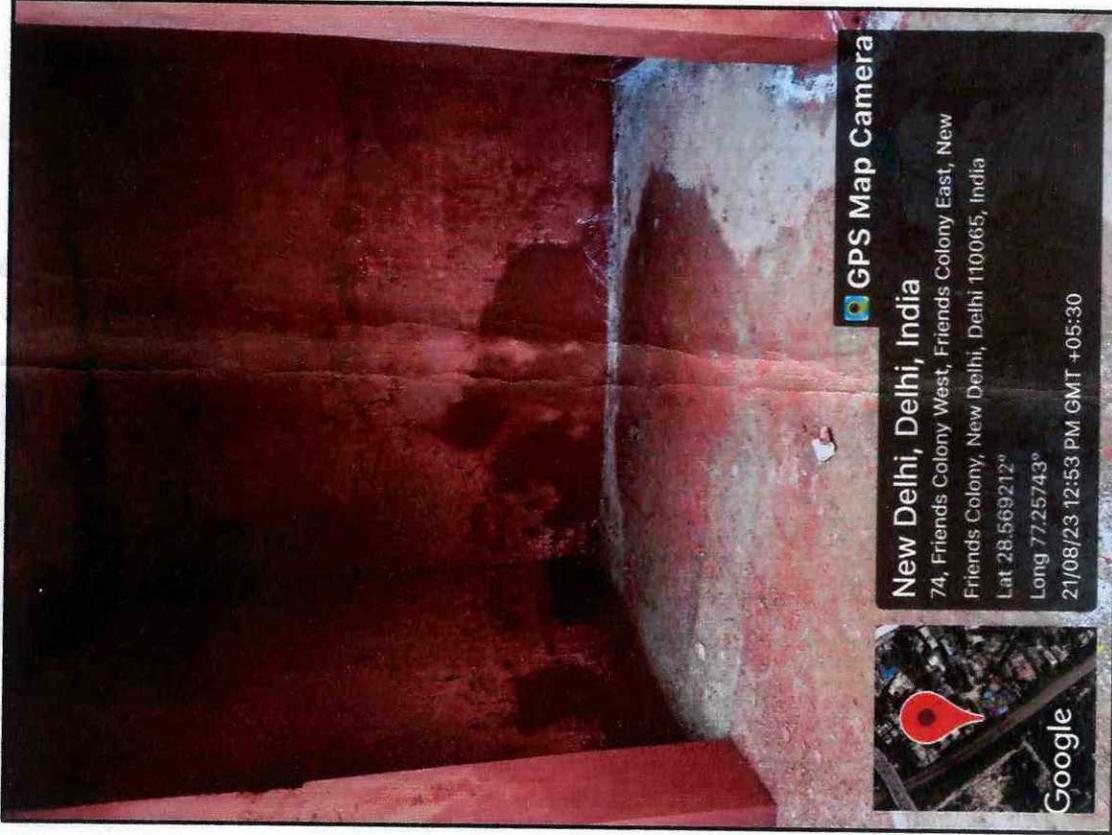
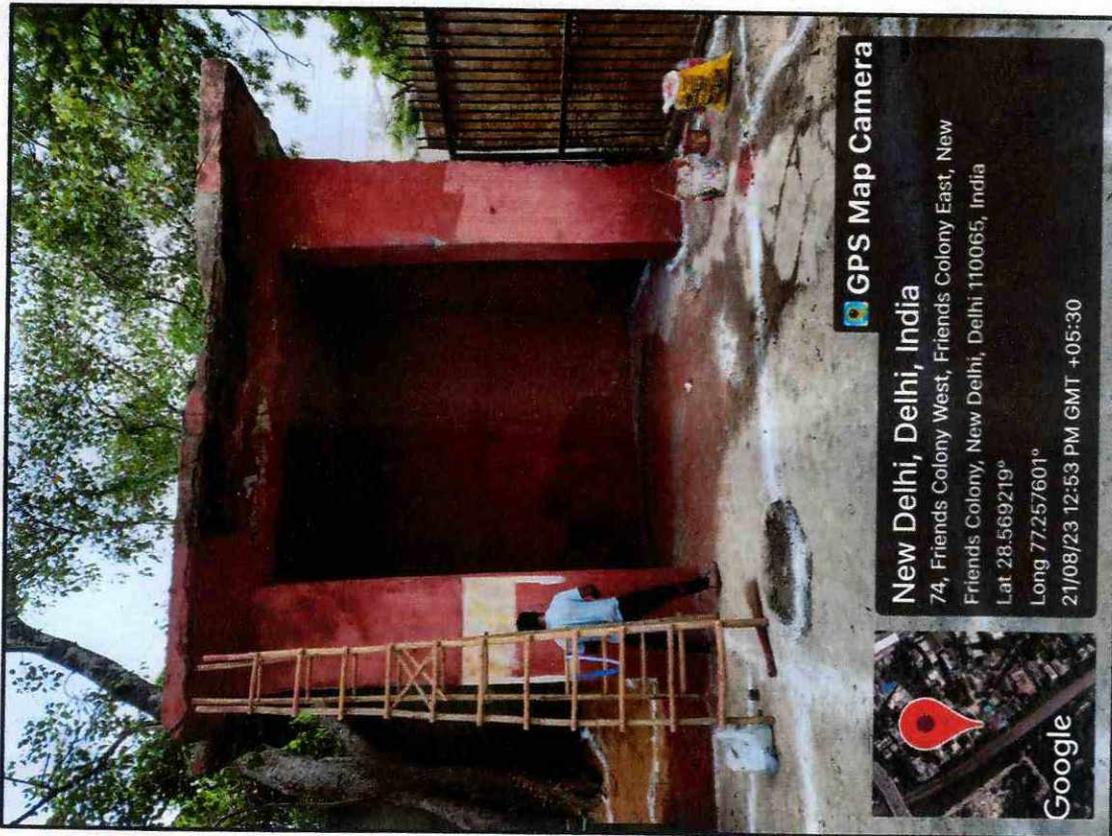
(M.I. Siddiqui)

Asstt. Env. Engineer, DPCC

(Balleesh Prajesh)

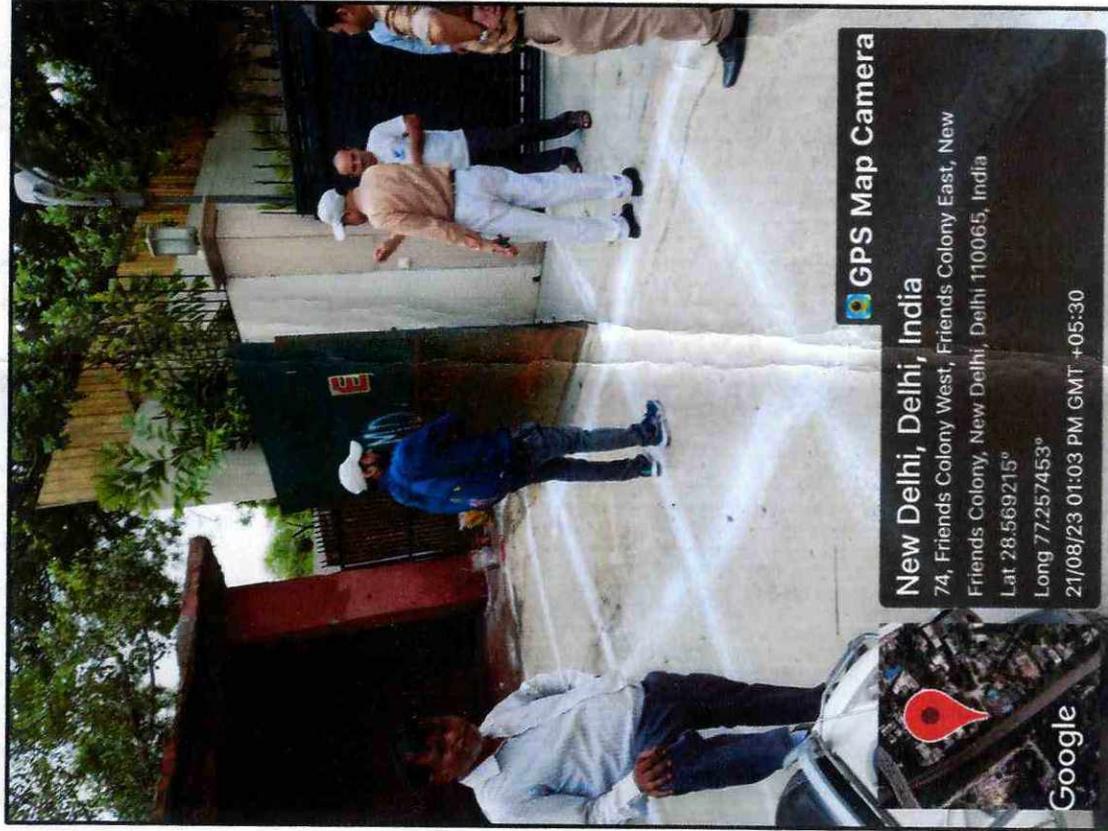
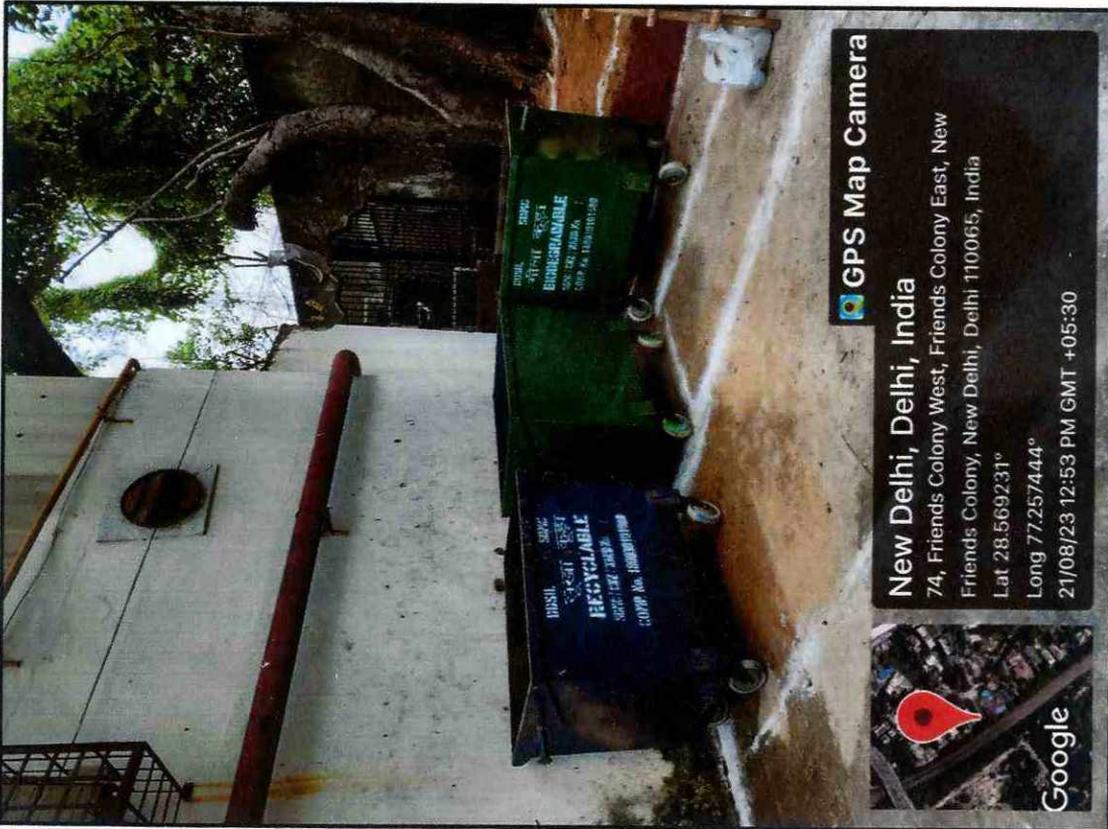
Junior Env. Engineer, DPCC

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Photographs captured during the Inspection of Joint Inspection comprising of DPCC & Municipal Corporation of Delhi (MCD) in respect of Dhalaaos located at next to Plot No. 74, West Friends Colony, New Delhi on 21.08.2023

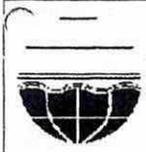
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Photographs captured during the Inspection of Joint Inspection comprising of DPCC & Municipal Corporation of Delhi (MCD) in respect of Dhalaos located at next to Plot No. 74, West Friends Colony, New Delhi on 21.08.2023

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By Speed Post/ Email



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006**  
 visit us at : <https://dpcc.delhigovt.nic.in>



F.No. DPCC/CMC-II/NGT/OA-92/2023/5115-5118

Dated: 30/08/2023

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To,

**The Commissioner,**  
 Municipal Corporation of Delhi,  
 9th Floor, Dr. S.P.M Civic Center, JLN Marg, Delhi -110002.

**Sub: Orders of Hon'ble National Green Tribunal in O.A. No. 267/2020 dated 07.04.2021, O.A. No. 92/2023 dated 14.07.2023, order dated 06.04.2023 of Chief Secretary, GNCTD and Inspection of Dhalaos (i) located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi-05 & (ii) Next to Plot No. 74, West Friends Colony, Delhi- 110065.**

Sir,

This has reference to the letter of DPCC dated 11.08.2023, orders of Hon'ble National Green Tribunal dated 07.04.2021 in O.A. No. 267/2020 in the matter of "Anubhav Vs North Delhi Municipal Corporation", order dated 14.07.2023 in O.A. No. 92/2023 in the matter of Neel Mani Vs Municipal Corporation of Delhi & Ors, Minutes of the meeting of Secretary (UD), GNCTD held on 08.07.2021, order dated 06.04.2023 of Chief Secretary, GNCTD and Action Plan of Solid Waste Management in Delhi prepared by Solid Waste Monitoring Committee (SWMC) constituted by Hon'ble National Green Tribunal vide order dated 16.02.2023 in OA No. 606/ 2018 regarding Compliance of Municipal Solid Waste Management (SWM) Rules, 2016 and other Environmental Issues.

With respect to abovementioned order dated 14.07.2023 in O.A. No. 92/2023, inspection of following Dhalaos were carried out jointly by MCD and DPCC officials on 21.08.2023 and main observations are briefed below :

**(i) Dhalao located at Military Road, Bapa Nagar Side, Karol Bagh, Delhi-05**

- Dhalao is surrounded by residential areas, Dhalao is not covered from the top and walls of the Dhalao found broken / in damaged condition.
- Unhygienic condition and smell due to storage of Mixed Municipal Solid Waste / Garbage observed during the inspection.
- Municipal Solid Waste from the Dhalao is reportedly sent to Bhalswa Dumpsite without any processing.
- Representatives of MCD informed that Dhalao will be closed within a month and Municipal Solid Waste will be sent to FCTS located near Anand Parbat, Adjacent to Military Road.

**(ii) Dhalao located next to Plot No. 74, West Friends Colony, Delhi- 110065.**

- Dhalao receives mainly Green / Horticulture Waste from Friends Colony West however some Municipal Solid Waste is also dumped at the Dhalao.
- Smell / Unhygienic condition not observed at the Dhalao however it is located next to Plot No. 74, West Friends Colony, Delhi- 110065 ( House of the Applicant / Petitioner in the above mentioned case) .
- Representatives of MCD informed that Dhalao shall be closed by December, 2024

In view of the above observations, MCD is hereby directed to ensure (a) cleanliness & hygienic conditions at the abovementioned Dhalaos (b) that there is no smell from the operation of Dhalaos till their closure (c) take urgent necessary action for closure of both the abovementioned Dhalaos at the earliest (d) that segregated Municipal Solid Waste is received and processed at the Municipal Solid Waste Processing Facilities in Delhi as per the provisions of the Solid Waste Management Rules, 2016, and submit Action Taken Report within 15 days.

Yours/Sincerely,

**(K.S. Meena)**  
 Member Secretary, DPCC

**Enclosures: As Above**

**Copy to:**

1. Secretary, Urban Development Deptt. GNCTD, 9th & 10th level, Delhi Secretariat, I.P. Estate, Delhi-110002.
2. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, Delhi - 110002
3. PS to Chairman, DPCC.

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**Report of Joint Inspection on 21.08.2023 by a Team comprising of officials of DPCC & MCD of Dhalao located next to Plot No. 74, West Friends Colony, Delhi- 110065 w.r.t. orders of Hon'ble National Green Tribunal Dated 14.07.2023 in O.A. No. 92 / 2023.**

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- (i) Sh. Lalit Singh, Administrative Officer, MCD
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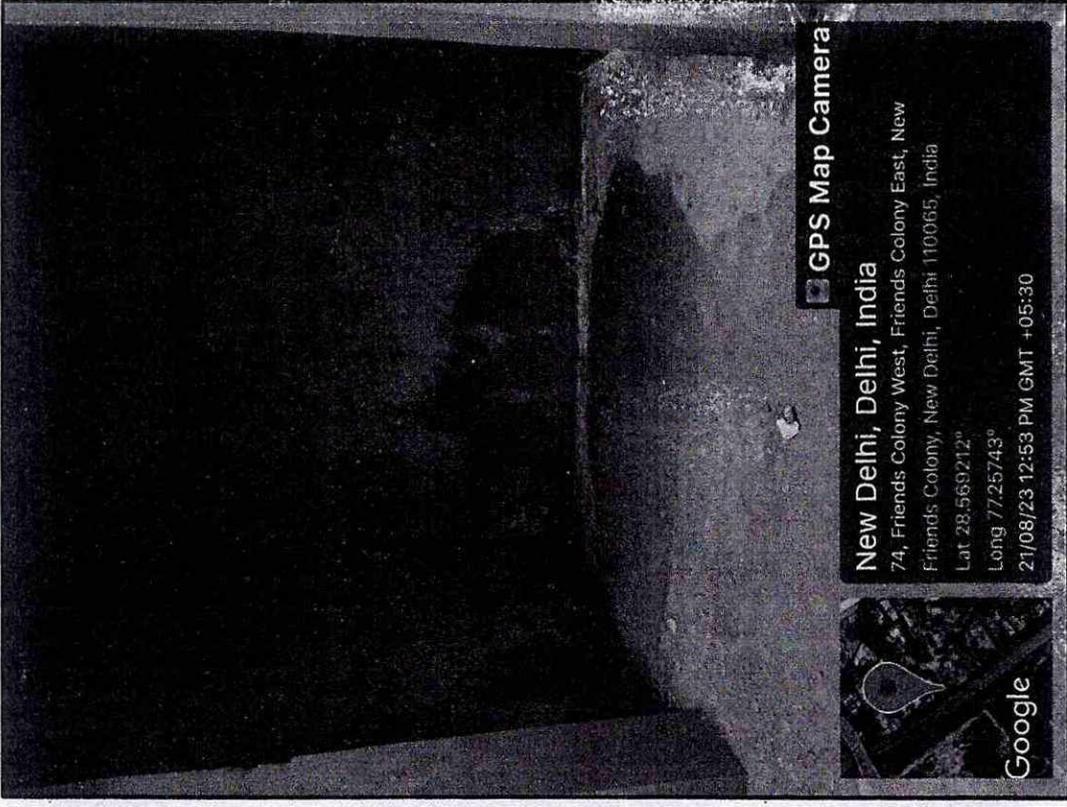
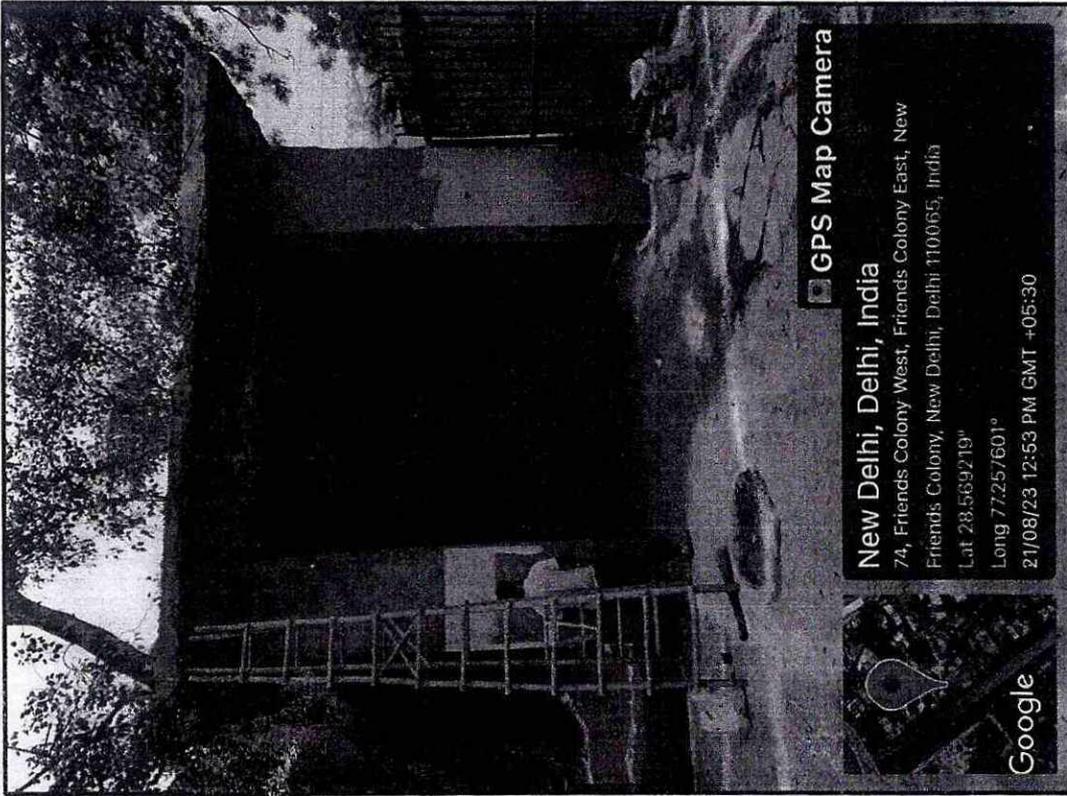
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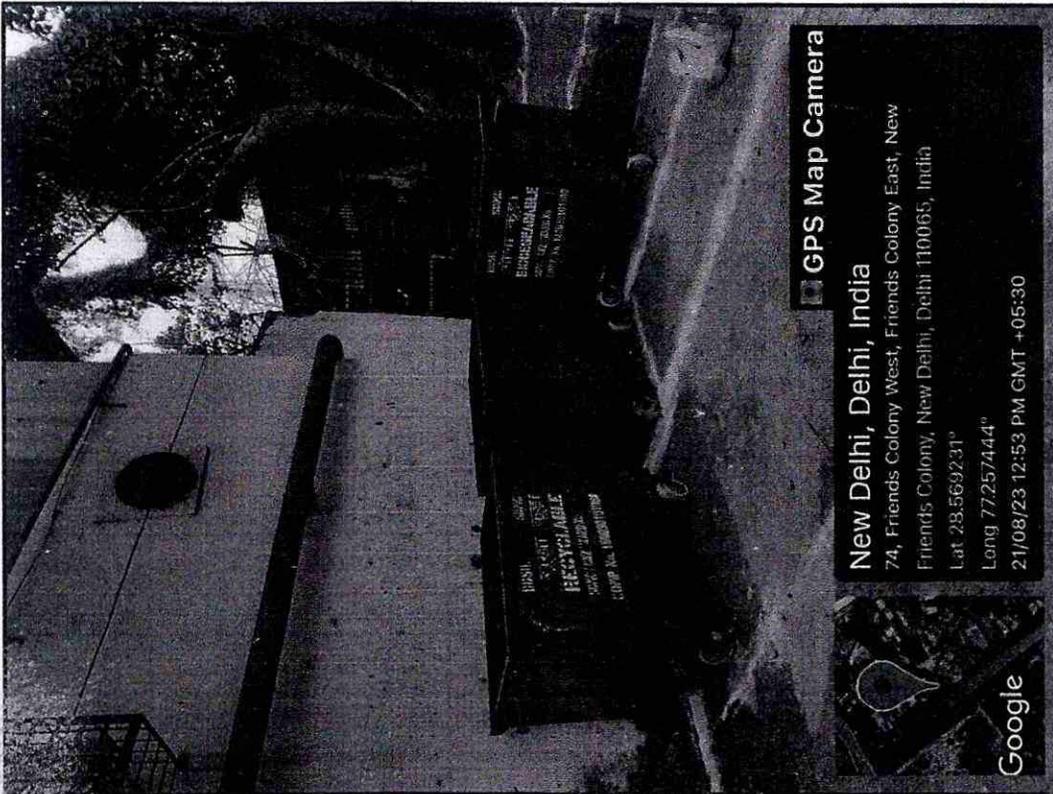
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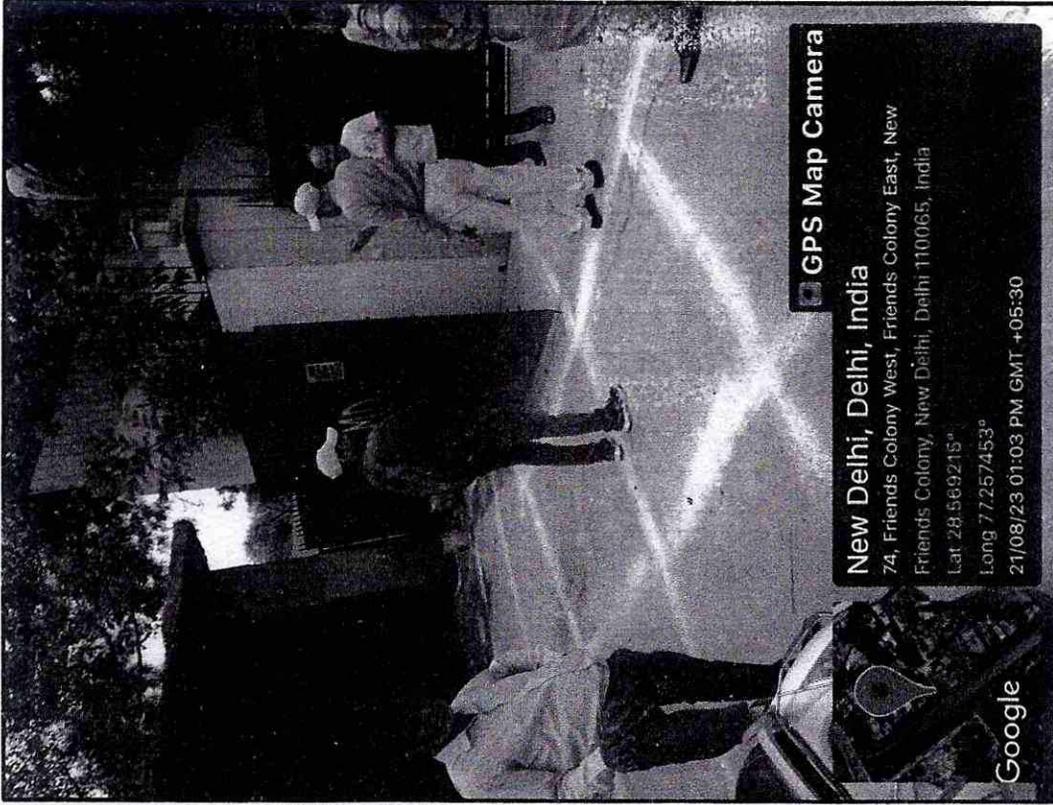
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GPS Map Camera

New Delhi, Delhi, India  
 74, Friends Colony West, Friends Colony East, New  
 Friends Colony, New Delhi, Delhi 110065, India  
 Lat 28.569231°  
 Long 77.257444°  
 21/08/23 12:53 PM GMT +05:30



GPS Map Camera

New Delhi, Delhi, India  
 74, Friends Colony West, Friends Colony East, New  
 Friends Colony, New Delhi, Delhi 110065, India  
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 Long 77.257453°  
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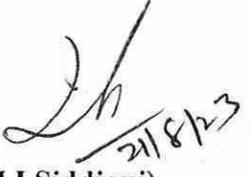
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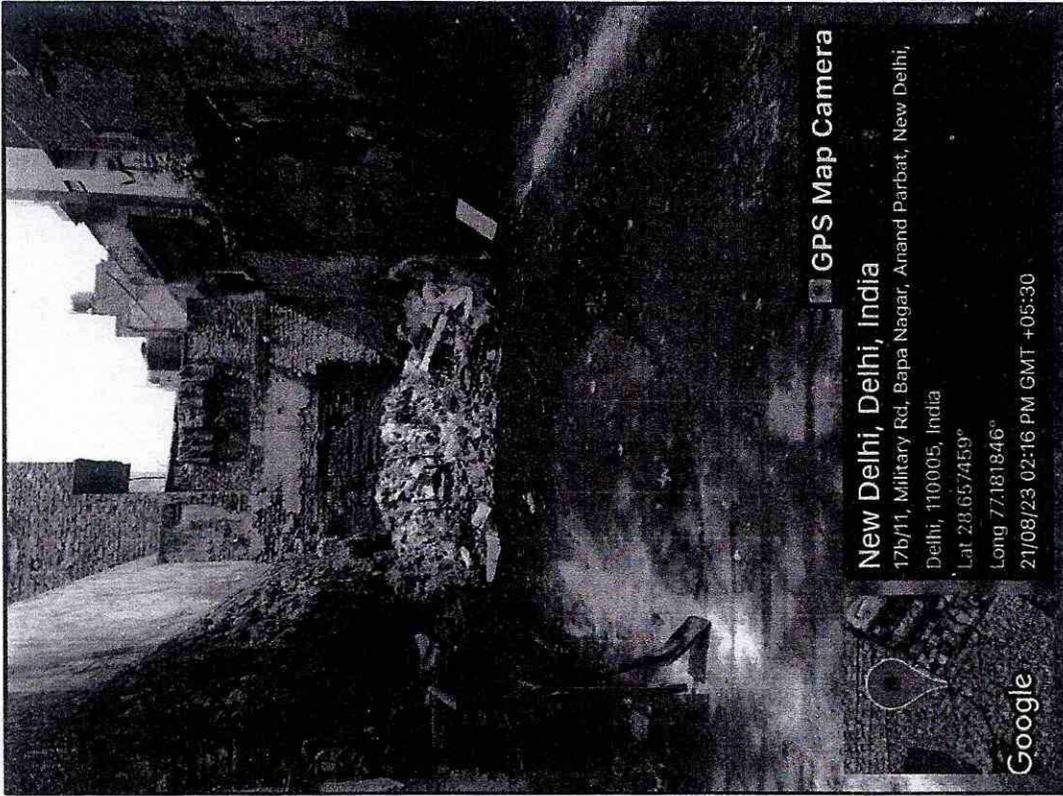
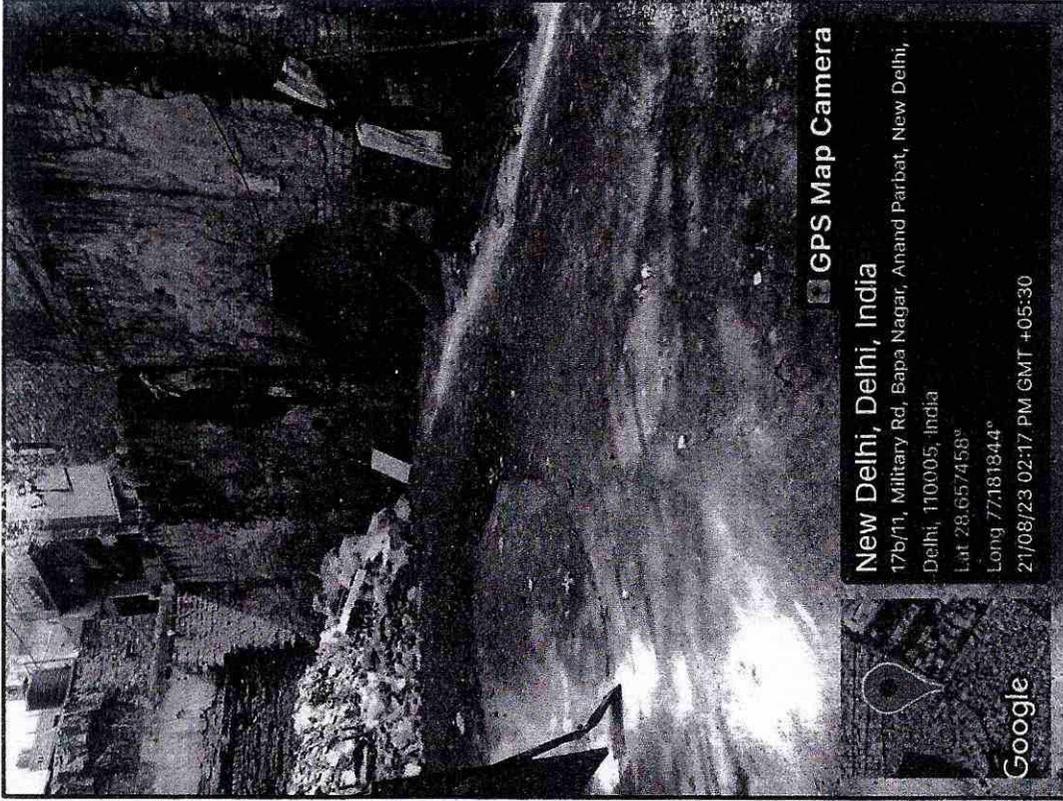
  
(M.I.Siddiqui)

Asstt. Env. Engineer, DPCC

  
(Balleh Prajesh)

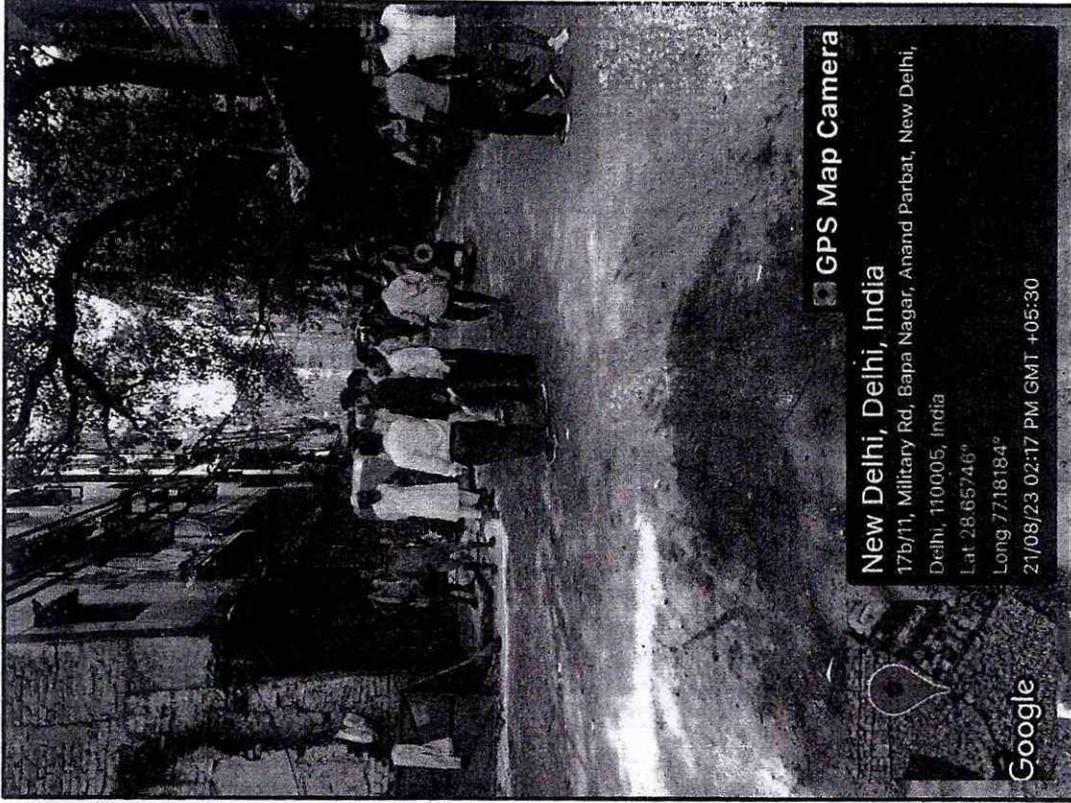
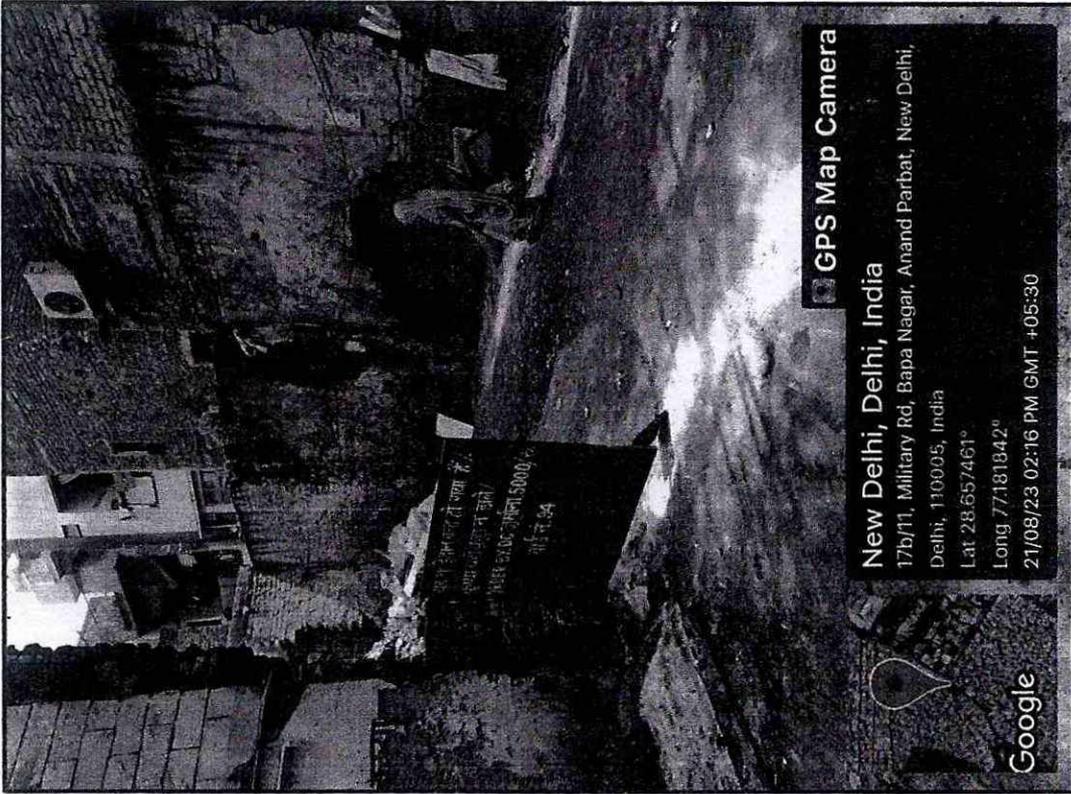
Junior Env. Engineer, DPCC

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